

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 315 OF 2022**

IN THE MATTER OF:-

Saurabh Dev Pandey

...Applicant

Versus

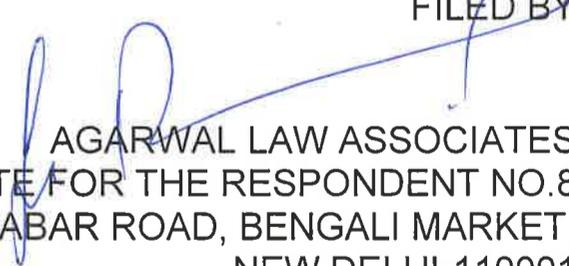
State of Madhya Pradesh & Ors.

...Respondents

**INDEX
VOLUME - V**

S.NO.	PARTICULARS	PAGES
19.	ANNEXURE R-14: A copy of the map showing the area and khasra details. <i>To be continued Vol. II</i>	901-958
20.	ANNEXURE R-15: A copy of the greenbelt plan.	959-964
21.	ANNEXURE R-16: A copy of the detailed Action Plan about the Rehabilitation and Resettlement of the population.	965-1018
22.	ANNEXURE R-17: A copy of the details of disbursement of compensation.	1019
23.	ANNEXURE R-18: A copy of the present status of the rehabilitation plan.	1020
24.	Vakalatnama	1021
25.	Proof of Service	1022

FILED BY


 AGARWAL LAW ASSOCIATES
 ADVOCATE FOR THE RESPONDENT NO.8
 19, BABAR ROAD, BENGALI MARKET,
 NEW DELHI-110001
 PH: 011-42200000
 EMAIL: mail@aglaw.in

PLACE: NEW DELHI
DATED:

	Carrying on head for 1 km	6010.5	Per hundred	0.4	147.6	24.04	8871.50	Job rate
4.	Chain link facing repairing work (meter)	930	Per r.mtr.	0.12	44.28	111.60	41180.40	Estimated
5.	First weeding							
	In plants	60105	Per hundred	1.25	461.25	751.31	277234.31	Job rate
6.	Second weeding							
	In plants	60105	Per hundred	1	369	601.05	221787.45	Job rate
7.	Third wedding							
	In plants	60105	Per hundred	1	369	601.05	221787.45	Job rate
8.	Spraying the pesticides and fertilizer	60105	Per hundred	0.6	221.4	360.63	133072.47	Job rate

As
TRUE COPY

9.	Internal fire security line (line, on and off)							
	6 mtr. broad	1800	Mtr.	3.35	1236.16	6.03	2225.07	Job rate
	3 mtr. broad	1300	Mtr.	2.25	830.25	2.93	1079.33	Job rate
10.	By Security Committee / 2 security labourlabour 9 months	2 x 12	Per month		9594	624.00	230256.00	Estimated
11.	Irrigation as per the availability	60105				1280.00	472320.00	Estimated
Total							1736100.59	
12.	Other expenses (purchasing the pesticides and fertilizer and the repairing work of inspection road)						63899.41	Estimated
Total						4453	1800000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Fourth Year 2024 – 25 of the plan

(Unirrigated)

Daily wage rate – 387.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Planting expenses (for the replantation of the 10 percent plants)	6010.5	Per piece		16	-	96168.00	Market rate
2.	Plant loading and unloading	6010.5	Per thousand	4	1548	24042.00	9304.25	
3.	Transportation of the plants (No.)							Market rate

As
TRUE COPY

	By truck/ tractor	6010.5	Per hundred	1.5	580.5	90.16	34890.95	Job rate
	Carrying on head for 1 km	6010.5	Per hundred	0.4	154.8	24.04	9304.25	Job rate
4.	First weeding							
	In plants	60105	Per hundred	1.25	483.75	751.31	290757.94	Job rate
5.	Second weeding							
	In plants	60105	Per hundred	1	387	601.05	232606.35	Job rate
6.	Third wedding							
	In plants	60105	Per hundred	1	387	601.05	232606.35	Job rate
7.	Spraying the pesticides and fertilizer	60105	Per hundred	0.6	232.2	360.63	139563.81	Job rate

As
TRUE COPY

8.	Internal fire security line (line, on and off)							
	6 mtr. broad	1800	Mtr.	3.35	1296.45	6.03	2333.61	Job rate
	3 mtr. broad	1300	Mtr.	2.25	870.75	2.93	1131.98	Job rate
9.	By Security Committee / 2 security labour 9 months	2 x 12	Per month		10062	624.00	241488.00	Estimated
Total							1736100.59	
10.	Other expenses (purchasing the pesticides and fertilizer and the repairing work of inspection road)						59844.51	Estimated
Total						27103	1350000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Field preparation year - Fifth Year 2025 – 26 of the plan

(Unirrigated)

Daily wage rate – 406.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Chain link facing repairing work (meter)	930	Per r. mtr.	0.12	48.72	111.60	45309.60	Estimated
2.	First weeding							
	In plants	60105	Per hundred	1.25	507.5	751.31	305032.88	Job rate
3.	Second wedding							
	In plants	60105	Per hundred	1	406	601.05	244026.30	Job rate
7.	Spraying the pesticides and fertilizer	60105	Per hundred	0.6	243.6	360.63	146415.78	Job rate
5.	Internal fire security line (line, on and off)							

As
TRUE COPY

	6 mtr. broad	1800	Mtr.	3.35	1360.1	6.03	2448.18	Job rate
	3 mtr. broad	1300	Mtr.	2.25	913.5	2.93	1187.55	Job rate
6.	By Security Committee / 2 security labour 9 months	2 x 12	Per month		10556	624.00	253344.00	Estimated
Total							997764.29	
7.	Other expenses (purchasing the pesticides and fertilizer and the repairing work of inspection road)					205.00	42235.72	Estimated
Total						26637103	1040000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Sixth Year of the plan 2026 – 27

(Unirrigated)

Daily wage rate – 426.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	First weeding							
	In plants	60105	Per hundred	1.25	532.5	751.31	320059.13	Job rate
2.	Internal fire security line (line, on and off)							
	6 mtr. broad	1800	Mtr.	3.35	1427	6.03	2568.78	Job rate
	3 mtr. broad	1300	Mtr.	2.25	658.5	2.93	1246.05	Job rate

As
TRUE COPY

3.	By Security Committee / 2 security labour 9 months	2 x 12	Per month		11076	624.00	265824.00	Estimated
Total							589697.96	
4.	Other expenses (purchasing the pesticides and fertilizer and the repairing work of inspection road)						35302.04	Estimated
Total						1384	625000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Seventh Year of the plan 2027 – 28

(Unirrigated)

Daily wage rate – 447.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1800	Mtr.	3.35	1498.45	6.03	2695.51	Job rate
	3 mtr. broad	1300	Mtr.	2.25	1005.75	2.93	1307.48	Job rate
2.	By Security Committee / 2 security labour 9 months	2 x 12	12 month		11622	624.00	278928.00	Estimated
Total							282930.89	
3.	Other expenses						17069.11	Estimated
Total						633	300000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Eight Year of the plan 2028 – 29

(Unirrigated)

Daily wage rate – 469.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1800	Mtr.	3.35	1571.15	6.03	2828.07	Job rate
	3 mtr. broad	1300	Mtr.	2.25	1055.25	2.93	1371.83	Job rate
2.	By Security Committee / 2 security labour 9 months	2 x 12	12 month		12194	624.00	292656.00	Estimated
Total							296855.90	
3.	Other expenses						8144.10	Estimated
Total						633	305000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Ninth Year of the plan 2029 – 30

(Unirrigated)

Daily wage rate – 492.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1800	Mtr.	3.35	1648.2	6.03	2966.76	Job rate
	3 mtr. broad	1300	Mtr.	2.25	1107	2.93	1439.10	Job rate
2.	By Security Committee / 2 security labour 9 months	2 x 12	12 month		12792	624.00	307008.00	Estimated
Total							311413.86	
3.	Other expenses						8586.14	Estimated
Total						633	320000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Tenth Year of the plan 2030 – 31

(Unirrigated)

Daily wage rate – 517.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1800	Mtr.	3.35	1732	6.03	3117.51	Job rate
	3 mtr. broad	1300	Mtr.	2.25	1163.3	2.93	1512.23	Job rate
2.	By Security Committee / 2 security labour 9 months	2 x 12	12 month		13442	624.00	322608.00	Estimated
Total							327237.74	
3.	Other expenses						7762.27	Estimated
Total						633	335000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Eleventh Year of the plan 2030– 31

(Unirrigated)

Daily wage rate – 543.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1800	Mtr.	3.35	1819.1	6.03	3274.29	Job rate
	3 mtr. broad	1300	Mtr.	2.25	1221.8	2.93	1588.28	Job rate
2.	By Security Committee / 2 security labour 9 months	2 x 12	12 months		14118	624.00	338832.00	Estimated
Total							343694.57	
3.	Other expenses						6305.44	Estimated
Total						633	350000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Goshwara, idle plantation 60.105 hectare (unirrigated)

Sr. No.	Finance Year	Work Detail	Wage Rate (with 5% increment for each year)	Amount	Area (in Hect.)	Per Hectare Expenses	Remarks
1.	First year (2021-22)	Field making work	334.00	6040000.00	60.105	100490.81	
2.	Second year (2022-23)	Plantation work	351.00	3435000.00	60.105	57149.99	
3.	Third year (2023-24)	Maintenance work	369.00	1800000.00	60.105	29947.59	
4.	Fourth year (2024-25)	Maintenance work	387.00	1350000.00	60.105	22460.69	

As
TRUE COPY

5.	Fifth year (2025-26)	Maintenance work	406.00	1040000.00	60.105	17303.05	
6.	Sixth year (2026-27)	Maintenance work	426.00	625000.00	60.105	10398.47	
7.	Seventh year (2027-28)	Maintenance work	447.00	300000.00	60.105	4991.27	
8.	Eighth year (2028-29)	Maintenance work	469.00	305000.00	60.105	5074.45	
9.	Ninth year (2029-30)	Maintenance work	492.00	320000.00	60.105	5324.02	
10.	Tenth year (2030-31)	Maintenance work	517.00	335000.00	60.105	5573.58	

As
TRUE COPY

11.	Eleven year (2031-32)	Maintenance work	543.00	350000.00	60.105	5823.14	
Total (of expenses in eleven years)				15900000.00	60.105	264537.06	
1.	Work of faith (JFM etc.) 5% of the expenses of total 11 years		5%	795000.00	60.105	13226.85	
2.	Human Resources Development Work – 1% of the expenses of total 11 years		1%	159000.00	60.105	2645.37	
3.	Valuation and monitoring work – 4% of the expenses of total 11 years		4%	636000.00	60.105	10581.48	
Second total (along with expenses in 11 years)				17490000.00	60.105	290990.77	
4.	Work charge contingency and supervision 10% (second)		10%	1749000.00	60.105	29099.08	
Grand total				19239000.00	60.105	320089.84	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

CERTIFICATE

I have conducted the site inspection/ survey of the proposed site for the alternative plantation in lieu of the site effected by the Suliyari Coal Mines. After the inspection/ survey, the site is found to be fit for the plantation.

Sd/-
Range/ Area Officer
Bagdara Sanctuary
STR, Sidhi, Sidhi
(Madhya Pradesh)

As
TRUE COPY

I have conducted the site inspection/ survey of the proposed site for the alternative plantation in lieu of the site effected by the Suliyari Coal Mines. After the inspection/ survey, the site is found to be fit for the plantation.

Sd/-
Superintendent
Bagdara Sanctuary
STR, Sidhi,
(Madhya Pradesh)

As
TRUE COPY

I have certified the inspection of the site inspection/ survey of the proposed site for the alternative plantation in lieu of the site effected by the Suliyari Coal Mines made by the Superintendent and the Area Officer, Bagdara Sanctuary. After the inspection/ survey, the site is found to be fit for the plantation.

Sd/-
Joint Director
STR, Sidhi,
(Madhya Pradesh)

Approval

Sd/-
Chief Forest Conservator and Area Controller
STR, Sidhi (Madhya Pradesh)

As
TRUE COPY

**Treatment Map Showing the proposed
compensatory afforestation (CA) Land for
APMDC in village – Jhaprhwa, Tehsil –
Chitrangi, District – Singrauli, State M.P.**

Treatment Map in Scale: 1:15000

MAP

Sd/-
Range Officer

Sd/-
SDO

Sd/-
Div. Forest Off.

(TRUE TRANSLATED COPY)

As
TRUE COPY

ANNEXURE P -

Office of Chief Forest Conservator and Field
Operator, Sanjay Tiger Reserve
Shivaji Nagar, Naudhia, District – Sidhi, 486661
(Madhya Pradesh)

ORDER

No./M.C./2020/ 844/ Sidhi, Date: 31.08.2020

By using the power conferred under the Memorandum No./ 621/ Rule/ Four/ Bhopal dated 30.09.2003 of the Department of Finance, Government of Madhya Pradesh, the Superintendent, Bagdara Sanctuary vide its letter No./ 451 dated 13.08.2020 and the Range Officer, Bagdara Sanctuary vide its letter No./ 544 dated 10.08.2020, the technical approval of the project for the 11 years alternative afforestation/ tree planting/ plantation work is hereby approved/ granted as per the following details: -

Sr. No.	Beet Name	Village Name	Area (in Hect.)	Invest. Amt. (for 11 years)
1.	Gopla	Rampurwa	29.490	12357730.00
Total: -			29.490	12357730.00

The expenses to be made on the aforesaid project will be detachable under the CAMPA column: -

As
TRUE COPY

Terms: -

1. In the letter No. land survey/ budget/ ten/ 1415, dated 24.02.2004 of the Chief Forest Conservator (Land-Survey), Bhopal, Madhya Pradesh regarding the success of the alternative tree planting, the percentage of the alive/ living plants will be necessarily atleast 75 percent in compliance of the instruction/ order passed by the Hon'ble Supreme Court in the IA No. 574 dated 08.09.2000. In this sequence, the Principal Chief Forest Conservator by reconsidering on this point/ issue, has issue the following instructions: -
2. In all the alternative plantations/ tree planting, the percentage of the alive/ living trees should not be less than 75 percent as per the instruction of the Hon'ble Supreme Court in the IA No. 574 dated 08.09.2000.
3. The plan of the alternative plantations/ tree planting be made seriously and the portion of the plan of technical and financial be made/ planned in such a way that it proves helpful in maintaining the percentage of the alive/ living plants atleast 75 percent. The calculation of the

As
TRUE COPY

percentage of the alive/ living be made in the month of May in each of the year.

4. In case the No. of alive/ living trees reduce more than 75 percent as per the determination/ fixation of the Hon'ble Supreme Court, the said tree planting/ plantation would not be kept in the category of the alternative tree planting/ plantation and the necessary disciplinary action will be taken against the accused officers/ employees for such failure.
5. The work will be executed as per the rules of the approved plan and the labours/ workers engaged in the work will be paid as per the daily wage fixed by the Government.
6. The increment at the rate of 10 percent in the wage per year has been provisioned in the project report, still in case the wage is increment more than this rate, then the difference amount will be paid by the concerned institute/ organization.

Sd/-
(AK Mishra)

Chief Forest Conservator and
Field Operator,
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

No./M.C./2020/ 4539/

Sidhi, Date: 31.08.2020

Copy to:-

1. Accountant General, Gwalior, Madhya Pradesh – sent for information
2. Principal Chief Forest Conservator (Wild Life), Bhopal, Madhya Pradesh – sent for information
3. Additional Principal Chief Forest Conservator (Land Management), Bhopal, Madhya Pradesh – sent for information
4. Chief Forest Conservator, Riwa Circle, Riwa – sent for information
5. Collector, District Singrauli, Madhya Pradesh – sent for information
6. Forest Divisional Officer, Forest Division Singrauli – forwarded
7. Superintendent, Bagdara Sanctuary, Sidhi – sent for information
8. Range Officer, Bagdara – sent for information
9. Executive Director, Andhra Pradesh Minerals Development Corporation, Vijaywada, Andhra Pradesh – forwarded for information and necessary action

Encl.: Estimation

Sd/-
Chief Forest Conservator and
Field Operator,
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Model Scheme for the compensatory plantation/ afforestation (Area – 29.490 hectare)

Unirrigated

Detail of the plantation area:

Area – 29.490 hectare

Beet – Gopla (Village – Rampurwa)

Field Preparation year – first year of the plan/ scheme 2021 – 22
No. 1000 plant per hectare

Daily wage rate – 334.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Survey and demarcation hec.	29.49	Ha	0.45	150.3	13.27	4432.35	Job rate
2.	Construction of the pakka towers	40	Tower	-	6000	-	240000.00	On the basis of the calculation

As
TRUE COPY

3.	Demarcation in the area of treatment type (Along with articles/goods) hect.	29.49	Ha	1.00	334	29.49	9849.66	Estimated
4.	Area Cleaning (Hect.)	29.49	Ha	4.00	1336	117.96	39398.64	Job rate
5.	Lantana Elimination Work as per the requirement of the area (Medium)	20	Ha	12.50	4175	250.00	83500.00	Job rate
6.	Purchasing the treated pole (height 1.80 mtr. thickness 10 x 10 cm) two additional pole on each 10 th pole for the support, 10 percent additional tilt support at	1150	Per piece	-	135	-	155250.00	Market value

As
TRUE COPY

	the gap of 2.50 – 2.50 mtr.							
7.	Purchasing the channeling facing, complete material of size 3" x 3" made of 10 gaze wire	2610	Per sq. mtr.	-	110	-	287100.00	
8.	Purchasing the barbed wire 12 gaze, two lines above and one line below amongst the three lines (6 RM/ Kg)	1090	Per kg.	-	100	-	109000.00	
9.	Purchasing the material cement, sand, concrete pole fixing (cement concrete 1:3:6)	38	Per cu. Mtr.	-	3890	-	147820.00	

As
TRUE COPY

	60 percent material at the rate of 3890 per cu. Mtr., @ 40 percent wage - amount of the material rate							
10.	Labour work for the channeling facing (following works be considered included in the labour work): - 1. Carrying from the travel point to pole pit and installing the pole in the pit, to execute the concreting work by preparing the cement	2.172	Per km	85.00	28390	184.62	61663.08	

As
TRUE COPY

	concrete (along with the labour wage) and to spray the water for the next 4 days 2. Carrying the chain link or cable from the travelling point to facing site, by connecting the cable or chain link or the barbed with the pole and fix it, nailing, levelling the soil in the earth level							
11.	Barbed and tying the chain link with the binding wire	6516	Per r. m.	0.16	53.44	1042.56	348215.04	

As
TRUE COPY

12.	Digging the pit 30 x 30 x 45 cm for the facing	1045	Per hundred	3.8	1269.2	39.71	13263.14	
13.	Stacking and alignment for digging the pit	29490	Per thousand	2.5	835	73.73	24624.15	Job rate
14.	No. of digging the pit for the planting							
	45 x 45 x 45 cm	29490	Per hundred	5	1670	1474.50	492483.00	job rate
15.	30 percent of the purchase volume for changing the soil in the pit	806	cub. Mtr.	1.5	501	1209.00	403806.00	Market rate
16.	15 percent of the purchase volume for putting the cow dung	403	Cub. Mtr.	3	1002	1209.00	403806.00	Market rate

As
TRUE COPY

17.	By making the mixture of fertile soil, local soil and organic fertilizer, put it in the pit	29490	Per hundred	1.5	501	442.35	147744.90	Job rate	
18.	Making of 2 hut		L.S.				100000.00	Estimated	
19.	25 percent of land water conservation work (construction of the check dam of stone at the rate of 100 cu. Mr. per hectare)		7.38 hectare					Estimated	
	Construction of check dam of stone	740	Cu.mtr.	1	334	740.00	247160.00		
TOTAL								3319115.96	
20.	Other expenses including (observation path, notice board, paint, lime, rope, etc.)	-	-	-	-		100884.04	Estimated	
Grand Total								3420000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Second Year of the plan (Planting work) 2022 – 23

(Unirrigated)

Daily wage rate – 351.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Planting work							
	Plant purchase No. for the first planting	29490	Per piece	-	12	-	353880.00	Market rate
	No. of plant for exchanging the dead plans – 20 percent	5898	Per piece	-	12	-	70776.00	Market rate
2.	Plant loading and unloading	35388	Per thousand	4	1404		49684.75	
3.	Transportation of the Plants (No.)							

As
TRUE COPY

	By Truck/ tractor	35388	Per hundred	1.5	526.5	530.82	186317.82	Job rate
	Carrying on head for 1 km	35388	Per hundred	0.4	140.4	141.55	49684.75	Job rate
4.	Lantana mapping up operation	18	Per hect.	8	2808	144.00	50544.00	Job rate
5.	Planting							
	45x 45 x 45 cm	29490	Per hundred	1.8	631.8	530.82	186317.82	Job rate
6.	First weeding							
	In plants	29490	Per hundred	1.25	438.8	368.63	129387.38	Job rate
7.	Second weeding							
	In plants	29490	Per hundred	1	351	294.90	103509.90	Job rate
8.	Third weeding							

As
TRUE COPY

	In plants	29490	Per hundred	1	351	294.90	103509.90	Job rate
9.	Spraying the pesticides and fertilizer	29490	Per hundred	0.6	210.6	176.94	62105.94	Job rate
10.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35		4.02	1411.02	Job rate
	3 mtr. broad	1000	Mtr.	2.25		2.25	789.75	Job rate
11.	Security 2 labour 9 months	2 x 9	Per month		9126	468.00	164268.00	Estimated
12.	Irrigation as per the availability	29490				730.00	256230.00	Estimated
Total							1768417.03	
13.	Other expenses (purchasing the pesticides and fertilizer and the repairing work, inspection of road)						91582.97	Estimated
Total						3687	1860000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Third Year 2023 – 24 of the plan

(Unirrigated)

Daily wage rate –369.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Planting expenses (for the replantation of the 10 percent plants)	2949	Per piece	-	14	-	41286.00	Market rate
2.	Plant loading and unloading	2949	Per thousand	4	1476	11.80	4352.72	
3.	Transportation of the plants (No.)							Market rate
	By truck/ tractor	2949	Per hundred	1.5	553.5	44.24	16322.72	Job rate

As
TRUE COPY

	Carrying on head for 1 km	2949	Per hundred	0.4	147.6	11.80	4352.72	Job rate
4.	Chain link facing repairing work (meter)	651.6	Per r.mtr.	0.12	44.28	78.19	28852.85	Estimated
5.	First weeding							
	In plants	29490	Per hundred	1.25	461.25	368.63	136022.63	Job rate
6.	Second weeding							
	In plants	29490	Per hundred	1	369	294.90	108818.10	Job rate
7.	Third wedding							
	In plants	29490	Per hundred	1	369	294.90	108818.10	Job rate
8.	Spraying the pesticides and fertilizer	29490	Per hundred	0.6	221.4	176.94	65290.86	Job rate

As
TRUE COPY

9.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35	1236.15	4.02	1483.38	Job rate
	3 mtr. broad	1000	Mtr.	2.25	830.25	2.25	830.25	Job rate
10.	By Security Committee / 2 security labour	12	month		9594	624.00	230256.00	Estimated
11.	Irrigation as per the availability	29490				730.00	269370.00	Estimated
Total							1016056.33	
12.	Other expenses (purchasing the pesticides and fertilizer and the repairing work, inspection of road)						88943.67	Estimated
Grand Total						2642	1105000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Fourth Year 2024 – 25 of the plan

(Unirrigated)

Daily wage rate – 387.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Planting expenses (for the replantation of the 10 percent plants)	2949	Per piece		16	-	47184.00	Market rate
2.	Plant loading and unloading	2949	Per thousand	4	1548	11.80	4565.05	
3.	Transportation of the plants (No.)							Market rate

As
TRUE COPY

	By truck/ tractor	2949	Per hundred	1.5	580.5	44.24	17118.95	Job rate
	Carrying on head for 1 km	2949	Per hundred	0.4	154.8	11.80	4565.05	Job rate
4.	First weeding							
	In plants	29490	Per hundred	1.25	483.75	368.63	142657.88	Job rate
5.	Second weeding							
	In plants	29490	Per hundred	1	387	294.90	114126.30	Job rate
6.	Spraying the pesticides and fertilizer	29490	Per hundred	0.6	232.2	176.94	68475.78	Job rate
7.	Internal fire security line (line, on and off)							

As
TRUE COPY

	6 mtr. broad	1200	Mtr.	3.35	1296.45	4.02	1555.74	Job rate
	3 mtr. broad	1000	Mtr.	2.25	870.75	2.25	870.75	Job rate
8.	By Security Committee / 2 security labour 9 months	2 x 12	Per month		10062	624.00	241488.00	Estimated
9.	Irrigation as per availability	29490				730.00	282510.00	Estimated
Total							925117.49	
10.	Other expenses (purchasing the pesticides and fertilizer and the repairing work , inspection of road)						79882.51	Estimated
Total						2269	1005000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Field preparation year - Fifth Year 2025 – 26 of the plan

(Unirrigated)

Daily wage rate – 406.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Chain link facing repairing work (meter)	651.6	Per r. mtr.	0.12	48.72	78.19	31745.95	Estimated
2.	First weeding							
	In plants	29490	Per hundred	1.25	507.5	368.63	149661.	Job rate
3.	Spraying the pesticides and fertilizer	29490	Per hundred	0.6	243.6	176.94	71837.64	Job rate
4.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35	1360.1	4.02	1632.12	Job rate
	3 mtr. broad	1000	Mtr.	2.25	913.5	2.25	913.50	Job rate

As
TRUE COPY

5.	By Security Committee / 2 security labour	2 x 12	Per month	Per month	10556	624.00	253344.00	Estimated
Total							509134.96	
6.	Other expenses (purchasing the pesticides and fertilizer and the repairing work, inspection of road)						83865.04	Estimated
Grand Total						1254	593000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Sixth Year of the plan 2026 – 27

(Unirrigated)

Daily wage rate – 426.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	First weeding							
	In plants	29490	Per hundred	1.25	532.5	368.63	157034.25	Job rate
2.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35	1427	4.02	1712.52	Job rate
	3 mtr. broad	1000	Mtr.	2.25	958.5	2.25	958.50	Job rate

As
TRUE COPY

3.	By Security Committee / 2 security labour	2 x 12	Per month		11076	624.00	265824.00	Estimated
Total							425529.27	
4.	Other expenses (purchasing the pesticides and fertilizer and the repairing work, inspection of road)						79470.73	Estimated
Grand Total						999	505000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Seventh Year of the plan 2027 – 28

(Unirrigated)

Daily wage rate – 447.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35	1498.45	4.02	1796.94	Job rate
	3 mtr. broad	1000	Mtr.	2.25	1005.75	2.25	1005.75	Job rate
2.	By Security Committee / 2 security labour	2 x 12	12 month		11622	624.00	278928.00	Estimated
Total							281730.69	
3.	Other expenses						43269.31	Estimated
Grand Total						630	325000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Eight Year of the plan 2028 – 29

(Unirrigated)

Daily wage rate – 469.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35	1571.15	4.02	1885.38	Job rate
	3 mtr. broad	1000	Mtr.	2.25	1055.25	2.25	1055.25	Job rate
2.	By Security Committee / 2 security labour	2 x 12	12 month		12194	624.00	292656.00	Estimated
Total							295596.63	
3.	Other expenses						39403.37	Estimated
Grand Total						630	335000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Ninth Year of the plan 2029 – 30

(Unirrigated)

Daily wage rate – 492.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35	1648.2	4.02	1977.84	Job rate
	3 mtr. broad	1000	Mtr.	2.25	1107	2.25	1107.00	Job rate
2.	By Security Committee / 2 security labour	2 x 12	12 month		12792	624.00	307008.00	Estimated
Total							310092.84	
3.	Other expenses						34907.16	Estimated
Grand Total						630	345000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Tenth Year of the plan 2030 – 31

(Unirrigated)

Daily wage rate – 517.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35	1731.95	4.02	2078.34	Job rate
	3 mtr. broad	1000	Mtr.	2.25	1163.25	2.25	1163.25	Job rate
2.	By Security Committee / 2 security labour	2 x 12	12 months		13442	624.00	322608.00	Estimated
Total							325849.59	
3.	Other expenses						29150.41	Estimated
Grand Total						630.27	355000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Eleventh Year of the plan 2030– 31

(Unirrigated)

Daily wage rate – 543.00

Sr. No.	Work's detail	Qty. of work		Rate per unit (W.D.)		Total W.D.	Amount	Remarks
		Qty.	Unit	W.D.	In Rs.			
1.	Internal fire security line (line, on and off)							
	6 mtr. broad	1200	Mtr.	3.35	1819.05	4.02	2182.86	Job rate
	3 mtr. broad	1000	Mtr.	2.25	1221.75	2.25	1221.75	Job rate
2.	By Security Committee / 2 security labour	2 x 12	12 months		14118	624.00	338832.00	Estimated
Total							342236.61	
3.	Other expenses						22763.39	Estimated
Grand Total						630.27	365000.00	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

Goshwara, idle plantation 29.490 hectare (unirrigated)

Sr. No.	Finance Year	Work Detail	Wage Rate (with 5% increment for each year)	Amount	Area (in Hect.)	Per Hectare Expenses	Remarks
1.	First year (2021-22)	Field making work	334.00	3420000.00	29.49	115971.52	
2.	Second year (2022-23)	Plantation work	351.00	1860000.00	29.49	63072.23	
3.	Third year (2023-24)	Maintenance work	369.00	1105000.00	29.49	37470.33	

As
TRUE COPY

4.	Fourth year (2024-25)	Maintenance work	387.00	1005000.00	29.49	34079.35	
5.	Fifth year (2025- 26)	Maintenance work	406.00	593000.00	29.49	20108.51	
6.	Sixth year (2026- 27)	Maintenance work	426.00	505000.00	29.49	17124.45	
7.	Seventh year (2027-28)	Maintenance work	447.00	325000.00	29.49	11020.68	
8.	Eighth year (2028-29)	Maintenance work	469.00	335000.00	29.49	11359.78	
9.	Ninth year (2029-30)	Maintenance work	492.00	345000.00	29.49	11698.88	

As
TRUE COPY

10.	Tenth year (2030-31)	Maintenance work	517.00	355000.00	29.49	12037.98	
11.	Eleven year (2031-32)	Maintenance work	543.00	365000.00	29.49	12377.08	
First Total (of expenses in eleven years)				10213000.00	29.49	346320.79	
1.	Work of faith (JFM etc.) 5% of the expenses of total 11 years		5%	510650.00	29.49	17316.04	
2.	Human Resources Development Work – 1% of the expenses of total 11 years		1%	102130.00	29.49	3463.21	
3.	Valuation and monitoring work – 4% of the expenses of total 11 years		4%	408520.00	29.49	13852.83	

As
TRUE COPY

Second total (along with expenses in 11 years)			11234300.00	29.49	380952.87	
4.	Work charge contingency and supervision 10% (of second total)	10%	1123430.00	29.49	38095.29	
Grand total			12357730.00	29.49	419048.15	

Sd/-
Range Officer, Bagdara
STR, Sidhi

Sd/-
Superintendent
Bagdara Sanctuary, Sidhi

Sd/-
Joint Director
Sanjay Tiger Reserve, Sidhi

As
TRUE COPY

CERTIFICATE

I have conducted the site inspection/ survey of the proposed site for the alternative plantation in lieu of the site effected by the Suliyari Coal Mines. After the inspection/ survey, the site is found to be fit for the plantation.

Sd/-
Range/ Area Officer
Bagdara Sanctuary
STR, Sidhi, Sidhi
(Madhya Pradesh)

As
TRUE COPY

I have conducted the site inspection/ survey of the proposed site for the alternative plantation in lieu of the site effected by the Suliyari Coal Mines. After the inspection/ survey, the site is found to be fit for the plantation.

Sd/-
Superintendent
Bagdara Sanctuary
STR, Sidhi,
(Madhya Pradesh)

As
TRUE COPY

I have certified the inspection of the site inspection/ survey of the proposed site for the alternative plantation in lieu of the site effected by the Suliyari Coal Mines made by the Superintendent and the Area Officer, Bagdara Sanctuary. After the inspection/ survey, the site is found to be fit for the plantation.

Sd/-
Joint Director
STR, Sidhi,
(Madhya Pradesh)

Approval

Sd/-
Chief Forest Conservator and Area Controller
STR, Sidhi (Madhya Pradesh)

As
TRUE COPY

**Treatment Map Showing the proposed
compensatory afforestation (CA) Land for
APMDC in village – Rampurwa, Tehsil –
Chitrangi, District – Singrauli, State M.P.**

Treatment Map in Scale: 1:15000

MAP

Sd/-
Range Officer

Sd/-
SDO

Sd/-
Div. Forest Off.

(TRUE TRANSLATED COPY)

As
TRUE COPY

ANNEXURE-R15

Green Belt Development / Afforestation Plan for Suliyari Coal Mine

General

Green belt/cover, is an important sink for air pollutants, it also absorbs noise. Enhancing green cover not only mitigates pollutants but also improves the ecological conditions / aesthetics and reduces the adversities of extreme weather conditions. Trees also have major long-term impacts on soil quality and the ground water table. By using suitable plant species, green belts can be developed in strategic zones to provide protection from emitted pollutants and noise.

Plant species suitable for green belts should not only be able to flourish in the area but must also have rapid growth rate, evergreen habit, large crown volume and small / pendulous leaves with smooth surfaces. All these traits are difficult to get in a single species. Therefore a combination of these is sought while selecting trees for green belt / vegetation cover. The green belt should be planted close to the source or to the area to be protected to optimize the attenuation within physical limitations.

The green belt / cover will serve the following purposes:

- Compensate the damage to vegetation due to setting up and operation of the mine
- Prevent the spread of fugitive dust generated due to mining and allied activities
- Attenuate noise generated by the mine.
- Reduce soil erosion.
- Help stabilize the slope of external over-burden dumps.
- Increases green cover and improve aesthetics.
- Attract animals to re-colonise the area when the mine is abandoned.

Selection of Species

The species for plantation have been selected on the basis of soil quality, place of plantation, chances of survival, commercial value (timber value, ornamental value, etc.), etc. It is to be noted that only indigenous species will be planted. Exotic species like Eucalyptus and Australian Acacia will not be planted. The species for green belt / vegetation cover development will be selected in consultation with State Forest Department and State Soil Conservation Department. Mixed plantations will be done keeping optimum spacing between the saplings. However, the species suitable for planting in the area as recommended by Central Pollution Control Board in their publication "Guidelines for Developing Greenbelts" (PROBES/75/1999-2000) are given under various heads here under.

Plantation Scheme

The core zone partly lies on hillocks and slopes and partly on plain land. After backfilling the mined out areas and overburden dumps, saplings will be planted in pits at about 2.5 m intervals along contours so that the tree density is about 1600 trees per ha. The pits will be filled with a mixture of good quality soil and organic

Green Belt Development / Afforestation Plan for Suliyari Coal Mine

manure (cow dung, agricultural waste, kitchen waste) and insecticide. Since, tests have shown that availability of phosphorus, a limiting nutrient, is low, phosphoric fertilizers will also be added. The saplings will be planted just after the commencement of the monsoons to ensure maximum survival. The species selected for plantation must be locally growing varieties with fast growth rate and ability to flourish even in poor quality soils.

The total area of green belt / green areas in the project (including waste dump site / backfilled surface / upper quarry benches) is 704.630 ha.

In the proposed mining project, in addition to compensatory afforestation, green belt will also be developed in the following areas:

- i) Along Mine Lease Boundary [including stretch of diverted Hurdul nala] (if there is existing forest already there, the same will be conserved on the direction of the State Forest Department).
- ii) Plantation in Vacant Areas
- iii) Around Office Buildings, Garage, Stores etc.
- iv) Along the side of roads
- v) On over-burden dumps
- vi) On backfill areas and on mining benches / slope (where overburden backfill material is not available for back filling) of mine pits after closure of the mine pit.

In order to supply seedlings for the proposed green belt and green cover development a small nursery will be developed with the help of the state forest department. In this nursery, saplings will be developed from seeds or seedlings collected from nearby forest areas / other nurseries.

Along Mine Lease Boundary

The width of the green belt along the ML boundary will be maximum 7.5 m and 100m for the stretch along diverted hurdul nala (safety zone). In case the existing forest abuts the ML area, the same will be protected / maintained and the balance width will be planted to make the overall width of the safety zone as per the statutory provisions. Whereas, around reclaimed mined out land/backfilled surface an area of about 651.987 (638.209 over backfilled areas and 13.778 ha on upper quarry benches) will be under green belt with a width ranging from 5m to 20m as per the availability of space.

The row of plants facing mine should be smaller species and those facing outside should be taller species. The species suggested for plantation is:

Small Species	Tall Species
Yellow Kaneer (<i>Thevieta peruviana</i>)	Amaltas (<i>Cassia fistula</i>)
Pink Kaner (<i>Nerium sp.</i>)	Siris (<i>Albizzia lebeck</i>)
Bougainvillea (<i>Bougainvillea spp.</i>)	Neem (<i>Azadirachta indica</i>)

Green Belt Development / Afforestation Plan for Suliyari Coal Mine

Ber (<i>Zizyphus</i> sp.)	Druping Ashok (<i>Polyalthia longifoila</i>)
Gulmohar (<i>Delonix regia</i>)	Aam (<i>Mangifera indica</i>)
Duranta (<i>Duranta</i> sp.)	Peepal (<i>Ficus religiosa</i>)
Kamayani (<i>Murriya exocitica</i>)	Palash (<i>Butea spp</i>)
Babool (<i>Acacia arabica</i>)	Cassia (<i>Cassia siamea</i>)
Sharifa (<i>Annona squamosa</i>)	Karanj (Pongamia pinnata)
Cassia (<i>Cassia auriculata</i>)	Subabool (<i>Leucaena leucocephala</i>)

Plantation for forest improvement in selected areas within lease

In the proposed mine lease, green belt will be developed in degraded forest and other vacant areas. Species suggested for such areas are:

Siris (<i>Albizzia lebbeck</i>)	Sita Phal (<i>Anona squamosa</i>)
Pakar (<i>Ficus racemosa</i>)	Kathal (<i>Artocarpus heterophyllus</i>)
Imli (<i>Tamarindus indica</i>)	Palas (<i>Butea spp.</i>)
Neem (<i>Azadirachta indica</i>)	Gular / Dumar (<i>Ficus glomerata</i>)
Aam (<i>Mangifera indica</i>)	Mahua (<i>Madhuca longifolia</i>)
Peepal (<i>Ficus religiosa</i>)	Jamun (<i>Syzygium cuminii</i>)
Bargad (<i>Ficus bengalensis</i>)	Baheda (<i>Terminalia bellirica</i>)
Cassia (<i>Cassia siamea</i>)	Harra (<i>Terminalia chebula</i>)
Karanj (<i>Pongamia pinnata</i>)	Sal (<i>Shorea robusta</i>)

Mixed plantation will be done to take care of different heights and rates of growth

Plantation Around Office Buildings, Stores, Garage etc. and along Roads

Plantation will be done around various shops, stores and other buildings, along the side of connecting roads. Species suggested for plantation are as follows which are mostly ornamental plants.

Cassia (<i>Cassia javanica</i>)	Bargad (<i>Ficus bengalensis</i>)
Cassia (<i>Cassia siamea</i>)	Lagerestromea (<i>Lagerstroemia speciosa</i>)
Amaltas (<i>Cassia fistula</i>)	Sisso (<i>Dalbergia sissoo</i>)
Arjuna (<i>Terminalia arjuna</i>)	Peepal (<i>Ficus religiosa</i>)
Peltophorum (<i>Peltophorum feruginium</i>)	Aam (<i>Mangifera indica</i>)
Gulmohar (<i>Delonix regia</i>)	Siris (<i>Albizzia lebbeck</i>)

Green Belt Development / Afforestation Plan for Suliyari Coal Mine

Karanj (<i>Pongamia pinnata</i>)	Imli (<i>Tamarindus indica</i>)
Neem (<i>Azadirachta indica</i>)	Druping Ashok (<i>Polyalthia longifoila</i>)

Plantation on Dump

General

Plantation on the large overburden dumps cannot start till dumping activities have ceased at least in a part of the dump and the site is prepared for plantation. Once dumping has been completed, a path will be cleared to the designated area so that the basic inputs (water, manure, and seedlings) can be carried up to the site. Next, a layer of topsoil has to be spread over the area and roughly leveled. Grass seeds / seedlings will be planted on the soil layer to stabilize the soil. Plants selected for plantation in and around the waste dumps should have pollution hardy nature, fast growth rate, glabrous/ pendulous leaves, and large crown volume to surface area of fluttering leaves.

Green cover development of temporary dump

The only external dump (WD1) spread over an area of 146.59 ha proposed for the project shall be active during first three years of mining operation, from fourth year all waste shall be backfilled in mined out voids (de-coaled areas). The external dump will be re-handled over to backfilled surfaces/ mined out voids during 6th - 11th year of mining operation.

Thus, no big trees are suggested in the temporary external dump. However for stabilization of dump slopes, minimizing soil erosion and attenuation of dusts from surface of the dump, it is suggested that just before the commencement of the monsoon seeds of grasses and small shrubs will be sprinkled on the soil covering of the dump slopes or seedlings of shrubs will be planted on the slopes.

On backfill areas and mining benches / slope (where back filling is not possible) of mine pits

General

Plantation on the mining pit benches cannot start till all the mining activities from the pit have ceased. Once the mining activities from a pit have been completed, a layer of topsoil has to be spread over the area and roughly leveled. Grass seeds / seedlings will be planted on the soil layer to stabilize the soil.

Plants selected for plantation on the mining benches shall be draught hardy in nature, with fast growth rate and with glabrous/ pendulous leaves, and with large crown volume to surface area of fluttering leaves. The species selected will be from among the following:

Green Belt Development / Afforestation Plan for Suliyari Coal Mine

Subabool (<i>Leucaena leucocephala</i>)	Karanj (<i>Pongamia pinnata</i>)
Peepal (<i>Ficus religiosa</i>)	Babool (<i>Acacia nilotica</i>),
Druping Ashok (<i>Polyalthia longifolia</i>)	Acacia (<i>Acacia leucophloea</i>)
Gulmohar (<i>Delonix regia</i>)	Sitaphal (<i>Annona squamosa</i>)
Siris (<i>Albizzia lebbeck</i>)	Ber (<i>Zizyphus mauritiana</i>)
Neem (<i>Azadirachta indica</i>)	

Trenches of 60cm X 60cm will be dug on the flat top of the back filled mine pits and on mining benches (where back filling is not possible) and the excavated material will be used to form bund on the dip side of the pits to retain maximum water. Contour trenches at 2-3 m intervals will be dug on the backfilled mine pits / mining benches for soil and moisture conservation. The pits will be filled with a mixture of topsoil, organic manure and phosphoric fertilizers and insecticides. Saplings will be planted in these pits once monsoon has commenced to ensure maximum survival of the saplings.

Plantation on mining benches will commence as soon as the first bench (starting from the lowest mining bench of the mine pit) is ready. There will be an open masonry drains sloping along the mining benches. These will receive water from the higher benches and convey it to the next lower bench.

Before the commencement of the monsoon the side slopes of mining benches will be covered with a layer of soil (which suitable mechanical binders (like nylon ropes) and sprinkled with water. Just before the commencement of the monsoon seeds of grasses and small shrubs will be sprinkled on the soil covering of the bench side-slopes.

Phase Wise Green Belt / Cover Development Plan

Green belt will be developed in a phase wise manner right from the construction phase of the proposed project. In the first phase along with the start of the construction activity the mine lease boundary in the safety zone, the township boundary and the major roads will be planted. In the second phase the office building area will be planted. In the third phase in stretch of open land, along other roads and in the township will be taken up and in the fourth phase, as and when the dumping phase of a waste dump is complete plantation will be taken up in the waste dump area. Whereas, once the mining operations in a mine pit is over, plantation on back filled mine benches and side-slopes will be undertaken.

The trees will be watered using the effluent from the sewage treatment plant and treated discharges from mine pit. They will be manured using sludge from the sewage treatment plant. In addition kitchen waste from the town-ship and plant canteen can be used as manure either after composting or by directly burring the manure at the base of the plants.

Green Belt Development / Afforestation Plan for Suliyari Coal Mine

Saplings will be planted at the rate of 700 trees /ha on backfilled areas, internal and external dumps etc.

Post Plantation Care

Immediately after planting the seedlings, watering will be done. Further watering will depend on the rainfall. In the dry seasons watering will be regularly done especially during March to June. Watering in one year planted saplings will be more frequent (thrice a week). Manuring will be done using organic manure (animal dung, agricultural waste, kitchen waste, etc.). Younger saplings will be surrounded with tree guards. Diseased and dead plants will be uprooted and destroyed and replaced by fresh saplings. Growth / health and survival rate of saplings will be regularly monitored and remedial actions will be undertaken as required.

Phase -wise requirement of saplings are indicated below:

Phase-wise requirement of saplings for Plantation

Year	Area available for Plantation, ha					Total Saplings **
	Green Belt	External Dump	Quarry benches	Backfilled area	Others (undisturbed area etc.)	
1 st year	* 2.900	-		-	3.450	10,160
2 nd to 5 th year	-	-		69.000	28.664	94,162
6 th to 10 th year	-	-		127.654	20.529	1,22,204
11 th - 15 th year	-	-		127.654	-	89,358
16 th - 20 th year	-	-	3.500	127.654	-	91,808
21 st - 22 nd year (End of mine life)	-	-	6.850	127.654	-	94,153
Post mining	-	-	3.428	58.593	-	43,415
Total	* 0.000	* 0.000	13.778	638.209	52.643	5,45,260

* shall come under excavation/ backfilled area;

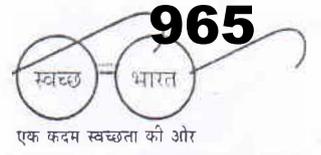
** No. of sapling to be planted per ha @700 trees/ha in dumps, backfilled areas and 1600 tress/ha in safety zone, Green belt.

Cost Estimates for Plantation

Capital Cost (including cost of Nursery) – 10 lakhs.

Recurring cost – 16 lakhs per annum till completion of post mining activities.

As
TRUE COPY



कार्यालय कलेक्टर एवं जिला दण्डाधिकारी जिला सिंगरौली (म0प्र0)

क्रमांक / 146 / भू-अर्जन / 2018

सिंगरौली, दिनांक 28/4/2018

ANNEXURE-R16

प्रति,

उपखण्ड अधिकारी / भू-अर्जन अधिकारी,

देवसर

जिला सिंगरौली (म.प्र.)

विषय- संशोधित पुनर्वास एवं पुनर्व्यवस्थापन अनुदान नीति के प्रस्तुतीकरण विषयक।

संदर्भ:- कमिश्नर महोदय का पत्र क्र. राजस्व 4/3/2018/1175 रीवा दिनांक 20.03.2018

-000-

विषयांतर्गत ए.पी.एम.डी.सी. सुलियरी कोल माइन के लिये संशोधित पुनर्वास एवं पुनर्व्यवस्थापन अनुदान नीति वर्ष 2018 का अनुमोदन कमिश्नर रीवा संभाग रीवा द्वारा प्रदान किया गया है।

अतः अनुमोदित पुनर्वास एवं पुनर्व्यवस्थापन अनुदान नीति वर्ष 2018 संलग्न कर प्रेषित है। कृपया प्रस्ताव अनुसार अग्रिम कार्यवाही सुनिश्चित करें।

पृ. क्रमांक / 147 / भू-अर्जन / 2018

प्रतिलिपि:-

✓ वाइस चेयरमैन एण्ड मैनेजिंग डायरेक्टर ए.पी.एम.डी.सी. सुलियरी कोल माइन जिला सिंगरौली की ओर सूचनार्थ अग्रेसित।

कलेक्टर
जिला-सिंगरौली (म0प्र0)
सिंगरौली, दिनांक 28/4/2018

कलेक्टर
जिला-सिंगरौली (म0प्र0)

As
TRUE COPY

कार्यालय कमिश्नर, रीवा संभाग रीवा (म.प्र.)

क्रमांक राजस्व/4/3/2018/

1175

रीवा, दिनांक 20/3/2018

प्रति,

2070 दिनांक 9 APR 2018

कलेक्टर,
जिला सिंगरौली।

कलेक्टर, जिला सिंगरौली

कलेक्टर

कलेक्टर

विषय :- संशोधित पुर्नवास एवं पुर्नव्यवस्थापन अनुदान नीति के प्रस्तुतीकरण विषयक।

संदर्भ :- आपका पत्र क0 63/भू-अर्जन/2018 सिंगरौली दिनांक 23.02.2018

—0—

विषयांतर्गत संदर्भित पत्र का अवलोकन करने का कष्ट करें, जिसके द्वारा जिला सिंगरौली के सुलियारी कोल माइन के वर्ष 2012 में तैयार की गई पुर्नवास एवं पुर्नव्यवस्थापन अनुदान नीति को वर्तमान परिप्रेक्ष्य में संशोधित कर वर्ष 2018 के लिए संशोधित पुर्नवास एवं पुर्नस्थापन अनुदान नीति तैयार कर अनुमोदन हेतु इस कार्यालय को प्रेषित की गई हैं।

अतः आपके संदर्भित पत्रानुसार प्रेषित सुलियारी कोल माइन जिला सिंगरौली के लिए पुर्नवास एवं पुर्नस्थापन अनुदान नीति वर्ष 2018 का कमिश्नर रीवा संभाग रीवा द्वारा अनुमोदन किया गया है। संदर्भानुसार प्राप्त अनुदान नीति वर्ष 2018 अनुमोदन पश्चात मूलतः संलग्न कर वापस की जाती है।

संलग्न:- उपरोक्तानुसार मूलतः।

(पी0एस0 त्रिपाठी)
डिप्टी कमिश्नर (राजस्व)
रीवा संभाग, रीवा

As
TRUE COPY

रजिस्ट्रार
या
निशेपवाक्य

आन्ध्र प्रदेश मिनरल डेवलपमेन्ट कार्पोरेशन लिमिटेड
अदराबाद

सुलियरी कोल माइन जिला-सिंगरौली (म0प्र0)

के लिए

संशोधित पुनर्वास एवं पुनर्स्थापन अनुदान नीति

वर्ष-2018

As
TRUE COPY

प्रस्तावना-

भारत सरकार कोयला मंत्रालय नई दिल्ली के आदेश दिनांक- 25 जुलाई 2007 द्वारा मध्य प्रदेश राज्य के सिंगरौली जिले की सिंगरौली तहसील वर्तमान में सरई तहसील स्थिति सुलियरी कोल ब्लॉक आन्ध्र प्रदेश मिनरल डेवलपमेंट कार्पोरेशन हैदराबाद को कोयला उत्खनन के लिये आवंटित किया गया था। इस कोल ब्लॉक से तहसील-सरई के ग्राम-झलरी, आमड़ाड, मझौलीपाठ, बेलवार, सिरसवाह, अमरई खोह, धिरौली, बजौड़ी, डोगरी एवं पुनर्वास के लिए चयनित ग्राम-खनुआ नया टोला प्रभावित हो रहे हैं। कोल आवंटन आदेश प्राप्त होने के पश्चात In Situ Enviro Care M.P. Nagar Bhopal से इस कम्पनी द्वारा प्रभावित सभी ग्रामों का सामाजिक आर्थिक सर्वेक्षण कराया गया जिसका प्रतिवेदन प्राप्त हो चुका है। सामाजिक आर्थिक सर्वेक्षण प्रतिवेदन के अनुसार इस परियोजना से विस्थापित होने वाले परिवारों की कुल संख्या 1341 बताई गई है। इन विस्थापितों के पुनर्वास के लिए ग्राम खनुआ नया टोला की निजी एवं शासकीय भूमि कुल 123.50 हे० का अर्जन/आवंटन प्रस्तावित है।

परियोजना क्षेत्र के विस्थापितों/प्रभावितों को पुनर्वास लाभ दिये जाने के संबंध में मध्य प्रदेश की आदर्श पुनर्वास नीति 2002 को आधार मानते हुए इस परियोजना द्वारा वर्ष 2012 में पुनर्वास एवं पुनर्स्थापन अनुदान नीति तैयार की गई थी, जो कलेक्टर जिला सिंगरौली एवं मुख्य परियोजना अधिकारी ए०पी०एम०डी०सी० के संयुक्त हस्ताक्षर द्वारा जारी की गई थी।

माननीय सर्वोच्च न्यायालय नई दिल्ली के प्रकरण क्रमांक 120/2012 आदेश दिनांक- 24.09.2014 में पारित आदेश द्वारा पूर्व में आवंटित कोल ब्लॉक के आवंटन निरस्त किये जाने से सुलियरी कोल ब्लॉक भी प्रभावित था।

भारत सरकार कोयला मंत्रालय नई दिल्ली के आदेश दिनांक 29.09.2016 द्वारा सुलियरी कोल माइन कोयला उत्खनन के लिए आन्ध्र प्रदेश मिनरल डेवलपमेंट कार्पोरेशन हैदराबाद को आवंटित

As
TRUE COPY

माननीय सर्वोच्च न्यायालय द्वारा कोल ब्लाक आवंटन निरस्त किये जाने एवं कोल ब्लाक पुनः आवंटित किये जाने के मध्य दो वर्षों के अन्तराल में आये सामाजिक आर्थिक परिवर्तन के कारण आन्ध्र प्रदेश मिनरल डेवलपमेंट कार्पोरेशन लिमिटेड द्वारा वर्ष 2012 में तैयार की गई, पुनर्वास एवं पुनर्स्थापन नीति का पुनर्विलोकन एवं पुनरीक्षण किया जाना आवश्यक हो गया है। इसी परिप्रेक्ष्य में मध्य प्रदेश की आदर्श पुनर्वास नीति 2002 एवं भारत की राष्ट्रीय पुनर्वास एवं पुनर्स्थापन नीति 2007 एवं भू-अर्जन, पुनर्वासन और पुनर्व्यवस्थान में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 में समाविष्ट प्रावधानों को दृष्टिगत रखते हुए आन्ध्र प्रदेश मिनरल डेवलपमेंट कार्पोरेशन लिमिटेड द्वारा वर्ष 2012 में तैयार की गई पुनर्वास एवं पुनर्स्थापन अनुदान नीति में संशोधन किया जाकर परियोजना के विस्थापितो/ प्रभावितो को समुचित विस्थापन लाभ दिये जाने की नीति तैयार की गई है।

नोट— इस नीति के प्रभावशील होने के दिनांक से वर्ष 2012 में इस परियोजना द्वारा जारी की गई पुनर्वास/पुनर्स्थापन अनुदान नीति भून्यवत हो जावेगी।

भाग-1

परिभाषाएँ—

01. कम्पनी— कम्पनी से तात्पर्य ए0पी0एम0डी0सी0 सुलियरी कोल माइन जिला सिंगरौली से है।
02. प्रभावित क्षेत्र— प्रभावित क्षेत्र से तात्पर्य ऐसे गाँव या बस्ती से है जिसमें परियोजना स्थापित करने के लिए निजी एवं शासकीय भूमियों का चयन किया गया है, चाहे इन निजी भूमियों का अर्जन भू-अर्जन अधिनियम 1894 के प्रावधानों के तहत किया गया हो या सीधे भूमिस्वामियों से क्रय किया गया हो, या शासन के द्वारा शासकीय भूमि आवंटित की गई हों। यदि कंपनी क्षेत्र के किसी भू-भाग को छोड़ती है या अतिरिक्त क्षेत्र को अर्जित करती है तो अर्जन से प्रभावित अतिरिक्त भू-भाग भी प्रभावित क्षेत्र माना जावेगा, किन्तु जो भू-भाग परियोजना से छोड़ा जा रहा है वह क्षेत्र प्रभावित क्षेत्र नहीं माना जावेगा। जिसे राजस्व अभिलेख नक्शा एवं खसरा में चिन्हित किया गया हो।

As
TRUE COPY

03. विस्थापित व्यक्ति— कोई व्यक्ति जो उस क्षेत्र में जिसके स्थाई या अस्थायी रूप से परियोजना से प्रभावित होने की संभावना है या परियोजना के धारा 4 के अधिसूचना के प्रकाशन की तारीख से कम से कम तीन वर्ष पूर्व से साधारणतया रहा है, या कोई व्यापार धन्धा आजिविका के लिये कार्य करता रहा हों।

04. विस्थापित परिवार—

(क)— उपयुक्त (कण्डिका 3 में) परिभाषित विस्थापित व्यक्तियों से बना परिवार जिसमें पति, पत्नी तथा नाबालिक बच्चे और परिवार के मुखिया पर आश्रित अन्य व्यक्ति उदाहरणार्थ—विधवा माँ, विधवा बहन, अविवाहित बहन, अविवाहित पुत्री या वृद्ध माता—पिता सामिल है।

(ख)— विस्थापित परिवार के प्रत्येक बालिग पुत्र, अविवाहित पुत्री, अविवाहित बहन एवं भाई जो भू—अर्जन अधिनियम की धारा 4 के अन्तर्गत अधिसूचना जारी करने के दिनांक को बालिक हो गया है वह पृथक एक परिवार के रूप में माना जावेगा। विधवा माँ एवं उसके नाबालिक बच्चों को भी एक पृथक इकाई माना जावेगा।

(ग)— यदि कम्पनी द्वारा भूमि स्वामियों से सीधे भूमि क्रय की गई है तथा उस भूमि का भू—अर्जन नहीं किया गया है तो भूमि की रजिस्ट्री दिनांक को कट आफ दिनांक माना जावेगा तथा उस परिवार के लिये परिवार की परिभाषा इस नीति के कण्डिका 4 (क) के अनुसार मान्य की जावेगी।

(घ)—परियोजना प्रभावित क्षेत्र के ऐसे अनाथ नाबालिक बच्चों (जिनके माता—पिता न हों) को पुनर्वास लाभ दिये जाने के लिये एक अलग यूनिट माना जावेगा।

05. प्रभावित व्यक्ति—

ऐसा व्यक्ति जो अर्जन क्षेत्र में स्थित भूमि पर धारा 4 की अधिसूचना प्रकाशन दिनांक के 03 वर्ष पूर्व से भूमि पर खेती करता है किन्तु उस ग्राम में स्थाई या अस्थायी रूप से निवास नहीं करता है।

As
TRUE COPY

[Handwritten Signature]

06. प्रभावित परिवार—

उपयुक्त (कण्डिका 05 में) परिभाषित प्रभावित व्यक्तियों से बना परिवार जिसमें पति, पत्नी तथा नाबालिक बच्चे और परिवार के मुखिया पर आश्रित अन्य व्यक्ति उदाहरणार्थ—विधवा माँ, विधवा बहन, अविवाहित बहन, अविवाहित पुत्री या वृद्ध माता—पिता सामिल है।

07. परियोजना के प्रभावितों की श्रेणी—

(क)—ऐसे परिवार जो परियोजना क्षेत्र में धारा 4 की अधिसूचना प्रकाशन के दिनांक के पूर्व लगातार तीन वर्ष से निजी भूमि या शासकीय भूमि में स्वयं का मकान बनाकर निवास कर रहे हो तथा खेती द्वारा अपने परिवार का जीविको पार्जन करते हों।

(ख)—ऐसे परिवार जो धारा 4 की अधिसूचना प्रकाशन दिनांक के पूर्व परियोजना प्रभावित क्षेत्र में लगातार तीन वर्ष से खेती कर रहा हो किन्तु ग्राम में स्थाई या अस्थायी रूप से निवास नहीं कर रहा हो और भू-अर्जन में उसकी भूमि अधिग्रहीत कर ली गई हो किन्तु अधिग्रहण के बाद भी उसके स्वत्व की कुछ भूमियाँ शेष बच रही हो।

(ग)—ऐसे परिवार जो धारा 4 की अधिसूचना प्रकाशन दिनांक के पूर्व परियोजना प्रभावित क्षेत्र में लगातार तीन वर्ष से खेती कर रहा हो। किन्तु ग्राम में स्थाई या अस्थायी रूप से निवास नहीं कर रहा हो, और उसकी सम्पूर्ण भूमि परियोजना के लिये अर्जित कर ली गई हो।

(घ)—ऐसे परिवार जो धारा 4 की अधिसूचना प्रकाशन के दिनांक के तीन वर्ष पूर्व से स्वयं के मकान या किराये के मकान में स्थाई रूप से ग्राम में निवास कर कोई लघु उद्योग, व्यापार, या कोई अन्य उद्यम कर अपने परिवार का जीवन यापन कर रहा हो।

(ङ0)—ऐसा कृषि श्रमिक जो भूमिहीन है, तथा धारा 4 की अधिसूचना प्रकाशन की दिनांक के तीन वर्ष पूर्व से ग्राम में निवास कर खेती से जुड़े हुए कार्य कर अपने परिवार का जीवन यापन कर रहे हो।

(च)—ऐसे अकृषि श्रमिक जो भूमिहीन है, तथा धारा 4 की अधिसूचना प्रकाशन की दिनांक के तीन वर्ष पूर्व से खेती से जुड़े हुए कार्य तो नहीं करते किन्तु उस ग्राम

में निवास कर कृषकों से जुड़े हुए अन्य कार्य कर अपने परिवार का जीवन यापन करते हो।

(छ)—ऐसे अनुसूचित जाति या जनजाति के परिवार जो धारा 4 की अधिसूचना प्रकाशन की दिनांक के तीन वर्ष पूर्व से ग्राम में स्थाई रूप से निवास कर कृषि कार्य तो नहीं करते किन्तु वनोपज द्वारा अपने परिवार का जीवन यापन करते हो।

08. पुनर्वास अनुदान की शर्तें—कण्डिका 07 में वर्गीकृत विस्थापित/प्रभावित परिवार, यदि उक्त में से एक या एक से अधिक श्रेणी में आते हैं तो उन्हें एक ही श्रेणी से विस्थापित/प्रभावित मानकर पुनर्वास लाभ दिये जाने हेतु पात्र समझा जावेगा।

भाग-2
(व्यक्तिगत लाभ)

01. पुनर्वास अनुदान—

(अ)—पुनर्वास अनुदान के रूप में एक विस्थापित परिवार को (मकान खाली करने के दिनांक को) 300 कार्य दिवस की भासन द्वारा निर्धारित न्यूनतम कृषि मजदूरी (MAW) की दर से परिगणित राशि का भुगतान एक मुश्त किया जावेगा।

(ब)—विशेष पुनर्वास अनुदान—

01. भूमिहीन, कृषि मजदूर विस्थापित परिवार को 3500 रू0 प्रति परिवार प्रति माह। (विस्थापन दिनांक से 03 वर्ष की अवधि तक)

02. अनुसूचित जाति व अनुसूचित जनजाति के भूमिस्वामी या अन्य परिवार 3500 प्रति विस्थापित परिवार प्रति माह। (विस्थापन दिनांक से 03 वर्ष की अवधि तक)

02. (अ-1)—मकान/प्लॉट का आवंटन—परियोजना से विस्थापित परिवार को 90x60 वर्ग फुट का प्लॉट पुनर्वास के लिए चयनित ग्राम खनुआ नया टोला में दिया जावेगा। जिसमें कम्पनी के द्वारा मकान का निर्माण कराया जावेगा, यदि विस्थापित परिवार के द्वारा कम्पनी द्वारा निर्मित मकान नहीं लिया जाता है तो उसके एवज में मकान निर्माण के लिए 5.00 लाख रू0 कम्पनी द्वारा देय होगा। यदि कोई परिवार पुनर्वास कालोनी में प्लॉट नहीं लेना चाहता है तो उसे प्लॉट के बदले 2.00 लाख की राशि का भुगतान किया जावेगा।

As
TRUE COPY

03. यदि कोई विस्थापित परिवार प्लाट एवं मकान दोनो नहीं लेना चाहता है तो उसे प्लाट के बदले 2.00 लाख रू० एवं मकान के बदले 5.00 लाख रू० देय होगा। कुल मिलाकर 7.00 लाख रू० देय होगा।

(अ-2)– कैटल शैड हेतु अनुदान-विस्थापितो के मवेशियो को रहने के लिए कैटल भौड बनाने हेतु कंपनी द्वारा 50,000/–(पच्चास हजार) एक मुश्त राशि प्रत्येक विस्थापित परिवार को देय होगी।

(ब) प्लाट का स्वत्वाधिकार- पुनर्वास कालोनी में विस्थापितो को कंपनी के आवंटन पत्र के आधार पर संबंधित तहसीलदार द्वारा विहित प्रारूप पर पट्टा जारी किया जावेगा। जिस पर विस्थापित व्यक्ति को भूमि स्वामी के समस्त अधिकार प्राप्त होंगे एवं तहसीलदार के द्वारा जारी पट्टे के आधार पर नामान्तरण किया जा सकेगा। पट्टेदार भूमिस्वामी को विधि अनुसार भूमि के अन्तरण का अधिकार होगा।

04. निःशुल्क परिवहन व्यवस्था तथा परिवहन व्यय-विस्थापित परिवार का घरेलू सामान, विल्डिंग मटेरियल, चल सम्पत्ति, पालतू जानवर, कृषि औजार, कृषि पैदावार एवं उसके परिवार के परिवहन की व्यवस्था कम्पनी द्वारा निःशुल्क की जावेगी, इसके अतिरिक्त बतौर परिवहन व्यय कम्पनी द्वारा विस्थापित परिवार के मुखिया को एक मुश्त 50,000/– (पचास हजार) रू० की आर्थिक सहायता दी जावेगी।

05. वृद्धावस्था पेंशन-प्रत्येक विस्थापित परिवार के महिला एवं पुरुष सदस्य जिसकी उम्र एवार्ड पारित दिनांक को 55 वर्ष की हो चुकी है उन्हें प्रतिमाह 2000/– (दो हजार) रू०।

06. शिक्षा एवं छात्रवृत्ति- परियोजना क्षेत्र से विस्थापित होने वाले प्रत्येक परिवार के बच्चो के अध्ययन के लिये खेल के मैदान सहित सर्व सुविधा युक्त हायर सेकेन्डरी स्तर बना विद्यालय भवन का निर्माण कम्पनी द्वारा पुनर्वास ग्राम खनुआ नया टोला मे कराया जावेगा। इस विद्यालय मे कक्षा 01 से कक्षा 12 तक के अध्ययन करने वाले बच्चो को निःशुल्क शिक्षा प्रदान की जायेगी, तथा विस्थापित/प्रभावित परिवार के अध्ययन करने वाले प्रत्येक बच्चे को पुस्तके, लेखन सामग्री, स्कूल यूनीफार्म की व्यवस्था कम्पनी द्वारा निःशुल्क की जावेगी। विद्यालय मे अध्ययन करने वाले विद्यार्थियो को प्रोत्साहित करने के लिए कम्पनी द्वारा प्रतिमाह निम्नानुसार छात्रवृत्ति भी उपलब्ध कराई जावेगी-

As
TRUE COPY

कक्षा	बालक	बालिका
01 से 12 तक	500	600

10वीं एवं 12वीं प्रथम श्रेणी उत्तीर्ण छात्र/छात्राओं को 50,000 ₹ दिया जावेगा।

07. चिकित्सा सुविधा—

कंपनी के द्वारा पुनर्वास ग्राम खनुआ नया टोला में सर्व सुविधा युक्त अस्पताल का निर्माण कराया जावेगा जिसमें प्रसूति गृह, पैथोलॉजी लैब, आपातकालीन चिकित्सा कक्ष, बाह्य रोगी चिकित्सा कक्ष, औषधालय, अभिलेखागार, कार्यालय एवं प्रतीक्षा गृह, पेय जल आदि का प्रावधान होगा। इस चिकित्सालय में परियोजना से विस्थापित/प्रभावित परिवार के सदस्यों को निःशुल्क चिकित्सा सुविधा उपलब्ध कराई जावेगी।

08. महुआ एवं तेन्दूपत्ता संग्रहण भत्ता—

परियोजना क्षेत्र से विस्थापित होने वाला ऐसा कोई भी परिवार का मुखिया जो महुआ या तेन्दू पत्ता का संग्रहण कर अपने परिवार का जीवन यापन करता था, तो उस व्यक्ति के आवेदन पत्र के आधार पर वन विभाग से पुष्टि कराते हुए सही पाये जाने की दशा में न्यूनतम 500 कार्य दिवसों की भासन द्वारा निर्धारित न्यूनतम कृषि मजदूरी दर की परिगणित राशि जो ₹ 50000/- (पचास हजार) से कम नहीं होगी, एक मुश्त देय होगी।

09. विस्थापित परिवार को नौकरी, प्रशिक्षण एवं छात्रवृत्ति—

(अ)—परियोजना से विस्थापित प्रत्येक परिवार के कम से कम एक सदस्य को मध्य प्रदेश के आदर्श पुनर्वास नीति 2002 के अनुरूप परियोजना में योग्यतानुसार रोजगार/नौकरी उपलब्ध कराने में प्राथमिकता दी जावेगी। अशिक्षित विस्थापितों को परियोजना क्षेत्र में हो रहे निर्माण कार्यों में अकुशल श्रमिक के रूप में रोजगार उपलब्ध कराये जाने में प्राथमिकता दी जावेगी। परियोजना में रोजगार के लिए विस्थापित व्यक्ति अपना नाम परियोजना प्रतिनिधियों के पास दर्ज करावेगे। इस कार्य में संबंधित ग्राम पंचायत के सरपंच का सहयोग अपेक्षित रहेगा।

(ब)—विस्थापितों को प्रशिक्षण—कंपनी के द्वारा विस्थापितों के लिए निःशुल्क औद्योगिक एवं कम्प्यूटर प्रशिक्षण मान्यता प्राप्त संस्थाओं से आयोजित कराये जावेगे, तथा प्रशिक्षित युवक, युवतियों को कंपनी द्वारा रोजगार सुनिश्चित किया जावेगा।

As

TRUE COPY

छात्रवृत्ति-प्रशिक्षण के दौरान विस्थापित परिवार के प्रशिक्षण प्राप्त कर रहे एक सदस्य को योग्यतानुसार 1000/-प्रति माह की छात्रवृत्ति प्रदान की जावेगी।

(स)-स्वयं का रोजगार-कम्पनी के द्वारा विस्थापितों के अन्दर स्वयं का रोजगार स्थापित करने की क्षमता को विकसित करने के लिए कौशल विकास संबंधी प्रशिक्षण आयोजित कराये जावेगे।

10. रोजगार की व्याख्या-

- रोजगार से तात्पर्य है कि कम्पनी के द्वारा किसी विस्थापित को अपने परियोजना में सीधे नियुक्ति आदेश जारी करते हुए नियमित रूप से मासिक वेतन दिया जाकर नियमित कर्मचारियों की भाँति नियमित कटौती किया जाता है। यह रोजगार कम्पनी के नियमानुसार होगा। जिसमें Provident Fund, Gratuity एवं अन्य भत्ता प्रदाय होंगे।
- किसी भी व्यक्ति को सहकारी समितियों के माध्यम से या व्यक्तिगत ठेके के माध्यम से रोजगार कार्य में लिया जावेगा।
- यदि कम्पनी द्वारा विस्थापित परिवार के कम से कम एक सदस्य को नौकरी में नहीं लिया जाता है या वह स्वयं नौकरी नहीं करना चाहता है तो उस परिवार के एक सदस्य को स्वरोजगार के लिए रू० 5.00 लाख (रू० पाँच लाख) अनुदान राशि का एक मुश्त भुगतान कम्पनी द्वारा किया जावेगा।
- विस्थापितों के द्वारा क्रय किये गये वाहनो को कम्पनी के कार्य में आवश्यकतानुसार लगाये जाने में प्राथमिकता दी जावेगी।
- पुनर्वास ग्राम खनुआ नया टोला में निर्मित की गई दुकानो का आवंटन विस्थापित परिवारो को निःशुल्क किया जावेगा इनके लिए 90 प्रतिशत दुकानो का आरक्षण किया जावेगा। उक्त आरक्षण मुख्यतः किराना जनरल स्टोर, दवाई दूध, ब्रेड, लॉण्डी, सब्जी, फल आदि की दुकानो के लिए किया जावेगा। इन्ही दुकानो में से एक दुकान उचित मूल्य की दुकान के लिए सुरक्षित रखी जावेगी। दुकान आवंटन का प्राथमिकता क्रम निम्नानुसार होगा:-
 1. महिला द्वारा संचालित स्व-सहायता समूह (सभी वर्गों के लिए)।
 2. शारीरिक रूप से दिव्यांग व्यक्ति (सभी वर्गों के लिए)।

3. अनुसूचित जनजाति के व्यक्ति।
4. अनुसूचित जाति के व्यक्ति।
5. अन्य पिछड़ा वर्ग के व्यक्ति।
6. महिला मुखिया से चलने वाले परिवार के सदस्य (सभी वर्गों के लिए)।
7. बहुविस्थापित परिवार का व्यक्ति (सभी वर्गों के लिए)।
8. सामान्य वर्ग के व्यक्ति।

किन्तु यदि उक्त क्रमांक 01 से 08 तक निश्चित की गई श्रेणियों के आवंटन के लिए पात्र कई व्यक्तियों के आवेदन पत्र दुकान प्राप्त करने के लिए लाये जाते हैं तो ऐसी स्थिति में दुकान की उपलब्धता के अनुसार लाटरी सिस्टम से उस वर्ग के व्यक्ति को दुकान प्राप्त करने की पात्रता होगी।

11. वेरोजगारी भत्ता—

परियोजना से विस्थापित हो रहे परिवारों में से हर परिवार के कम से कम एक सदस्य को एवार्ड दिनांक से 03 वर्ष के अन्दर यदि कम्पनी द्वारा रोजगार नहीं दिया जाता है तो उस व्यक्ति को न्यूनतम शासकीय कृषि मजदूरी दर (MAW)के मान से प्रतिमाह जीवन निर्वाह भत्ता 7000/—रु. दिया जावेगा। यदि परिवार की मुखिया कोई महिला सदस्य है तो उसे भी जीवन निर्वाह भत्ता पाने की पात्रता होगी, किन्तु यह वेरोजगारी भत्ता विस्थापन दिनांक से 03 वर्ष की अवधि तक देय होगा, वसर्ते उस परिवार के एक वयस्क सदस्य को स्व-रोजगार के लिये कम्पनी द्वारा रू0 5.00 लाख एक मुश्त राशि प्रदाय न की गई हो तो

- #### 12. श्रमकारी ठेका समितियों का गठन—
- श्रम ठेका समितियों का गठन परियोजना से विस्थापित परिवार के सदस्यों के द्वारा ही किया जावेगा। परियोजना द्वारा जो निर्माण अथवा अन्य कार्य कराये जावेगे उन्हें पूर्ण कराने में इन समितियों के सदस्यों को प्राथमिकता दी जावेगी। ऐसी स्व-रोजगार समिति एवं समूहों के गठन संबंधी समस्त कार्यवाही कम्पनी द्वारा की जावेगी। इन समितियों का पंजीकरण उप पंजीयक सहकारी समितियों के द्वारा किया जावेगा।

As
TRUE COPY

जिला प्रशासन कम्पनी और पंजीकृत श्रम समिति के बीच एक त्रिपक्षीय समझौता किया जावेगा, जिसके आधार पर ऐसी समिति को परियोजना में कार्य दिया जा सकेगा।

13. मुद्रांक एवं पंजीयन शुल्क में छूट—

परियोजना से प्रभावित/विस्थापित व्यक्तियों द्वारा विस्थापन होने के पश्चात यदि कृषि भूमि खरीदी जाती है तो मध्य प्रदेश की आदर्श पुनर्वास नीति 2002 की धारा 29 (3) के तहत विस्थापित परिवारों को कृषि भूमि खरीदने के लिए प्रोत्साहित करने हेतु अधिग्रहण से प्रभावित क्षेत्रफल के बराबर क्रय की गई भूमि का मुद्रांक एवं पंजीयन शुल्क कम्पनी द्वारा देय होगा। इस कार्य से परियोजना प्रभावित व्यक्तियों द्वारा प्राप्त किये गये मुआवजे का सही उपयोग किया जा सकेगा, और कृषि रोजगार को बढ़ावा भी मिलेगा।

भाग-3

पुनर्वास कालोनी एवं उसमें दी गई सुविधाएँ

01. विस्थापितों के लिए चयनित ग्राम खनुआ नया टोला में पुनर्वास हेतु तैयार किये गये भवनों के साथ जुड़ी हुई निम्नलिखित सुविधाएँ विस्थापितों को उपलब्ध कराई जावेगी:—

(क) विद्यालय भवन—पुनर्वास कालोनी में विस्थापितों के बच्चों के लिए निःशुल्क शिक्षा हेतु सर्व सुविधा युक्त हायर सेकेंडरी स्तर का विद्यालय भवन का निर्माण कम्पनी द्वारा कराया जावेगा। इस विद्यालय में अध्ययन करने वाले विद्यार्थियों को खेलने के लिए खेल के उपकरणों सहित खेल के मैदान की व्यवस्था की जावेगी। 12वीं के छात्र/छात्राओं को लेपटाप अथवा कम्प्यूटर दिया जावेगा। पुस्तकालय में हर वर्ष 25000/-रु० (पच्चीस हजार) फण्ड दिया जावेगा। जिसका उपयोग स्कूल के प्राचार्य द्वारा पुस्तक खरीदने में किया जावेगा।

(ख) प्राथमिक स्वास्थ्य केन्द्र—पुनर्वास कालोनी में विस्थापितों एवं उनके परिजनों की निःशुल्क चिकित्सा हेतु सर्व सुविधा युक्त चिकित्सालय का निर्माण कम्पनी द्वारा कराया जावेगा।

(ग) सामुदायिक भवन—पुनर्वास कालोनी में एक सामुदायिक भवन का निर्माण कराया जावेगा जो एक हाल, एक कार्यालय कक्ष, एक पुस्तकालय एवं एक भण्डार कक्ष से सुसज्जित होगा।

(घ) हाट बाजार परिसर—विस्थापितों के जीवन से जुड़ी आवश्यक सामग्रियों के प्रदायगी को सुलभ बनाने के लिए पुनर्वास कालोनी परिसर में साप्ताहिक बाजार लगाये जाने के लिए 5000 वर्ग मीटर परिमाण की भूमि सुरक्षित रखी जावेगी। साप्ताहिक बाजार में लाईट, चबूतरा, टीन शेड, पानी पीने की व्यवस्था, पार्किंग एवं शौचालय का इन्तजाम होगा।

(ङ) सार्वजनिक खेल का मैदान—विस्थापितों के बच्चों को खेलने के लिए पुनर्वास कालोनी में खेल के मैदान हेतु 10000 वर्ग मीटर/एक हेक्टेयर परिमाण में भूमि सुरक्षित रखी जावेगी। खेल के मैदान का विकास एवं सुधार कम्पनी द्वारा किया जावेगा। स्टेडियम का निर्माण होगा जिसमें बैठने की सीढ़िया बनी रहेगी और चार तरफ पेविलियन बनेगी। शौचालय एवं आर०ओ० प्लांट लगेगा। स्कूल में खेल कूद हेतु 10,000/- ₹० का फंड प्रतिवर्ष दिया जावेगा।

(च) शुद्ध पेय जल व्यवस्था— विस्थापितों को पीने के लिए पानी की व्यवस्था हेतु पानी का ओवर हेड टैंक बनाकर पाइप लाईन से जल की आपूर्ति सुनिश्चित की जावेगी। यदि यह योजना सफल नहीं होती तो प्रत्येक 20 परिवार के लिए एक हैण्डपम्प लगाये जाने को प्राथमिकता दी जावेगी।

(छ) उचित मूल्य की दुकान— विस्थापितों को शासकीय दर पर खाद्यान्न सुलभ कराने हेतु एक उचित मूल्य की दुकान की स्थापना की जावेगी।

(ज) आँगनवाड़ी केन्द्र— विस्थापित परिवारों के बच्चों कुमारी कन्याओं, एवं गर्भवती महिलाओं, के पोषण आहार की सुलभ व्यवस्था के लिए पुनर्वास कालोनी में आँगनवाड़ी केन्द्र की स्थापना की जावेगी।

(झ) मंदिर/मस्जिद/गिरिजाघर की स्थापना— पुनर्वास कालोनी में ग्राम सभा के परामर्श के अनुसार विस्थापितों के धार्मिक अनुष्ठान, पूजन आदि की व्यवस्था के लिए आवश्यकतानुसार मंदिर/मस्जिद/ गिरिजाघर का निर्माण कराया जावेगा।

(ञ) सड़क—विस्थापितों के आवागमन की सुविधा के लिए पुनर्वास कालोनी को मुख्य मार्ग से जोड़ने के लिए 12 मीटर चौड़ी सड़क एवं कालोनी के अन्दर 09 मीटर

चौड़ी सड़क का निर्माण कराया जावेगा। इसी के साथ-साथ जल निकासी हेतु सड़क के किनारे-किनारे नाली का भी निर्माण भी किया जायेगा।

(ट) सड़क विद्युत (स्ट्रीट लाईट)—विस्थापितों के प्रकाश युक्त आवागमन की सुविधा के लिए आन्तरिक एवं बाह्य सड़कों को विद्युत से प्रकाशित किया जावेगा।

(ठ) जल प्रवाह के लिए पक्की नालियाँ—विस्थापितों की कालोनी में बने हुए आवासीय मकानों की जल निकासी के लिए सड़क के किनारे पक्की नालियों का निर्माण कराया जावेगा। जिन्हें ग्राम खनुआ नया टोला में प्रवाहित नाले से जोड़ा जावेगा। ड्रेनेज सिस्टम को वाटर ट्रीटमेंट प्लांट (Water Treatment Plant) से जोड़ा जायेगा।

(ड) श्मसान/कब्रिस्तान— विस्थापितों के उपयोग हेतु कालोनी परिसर की बाह्य सीमा में ग्राम सभा की सहमति के अनुसार श्मसान/कब्रिस्तान रोड युक्त का निर्माण कराया जावेगा।

नोट—परियोजना द्वारा स्थापित पुनर्वास ग्राम की समस्त सुविधाएँ तथा रोड पंचायत भवन इत्यादि ग्राम पंचायत की सम्पत्ति होगी।

02. विशेष पैकेज—परियोजना प्रभावित वह व्यक्ति जो परियोजना के अधिग्रहण क्षेत्र में धारा 4 की अधिसूचना प्रकाशन के दिनांक के पूर्व लगातार 03 वर्ष से खेती करता चला आ रहा है, और उसकी निजी भूमि अर्जित कर ली गई है, किन्तु वह उस ग्राम में मकान बनाकर आवादा नहीं है, जिसकी प्रमाणिकता वर्ष 2009 के राजस्व अभिलेख से सिद्ध पाई जाती है, तो उन्हें भूमि की प्रतिकर राशि के अतिरिक्त निम्नानुसार विशेष पैकेज कम्पनी द्वारा दिया जावेगा:—

क—0.01 से 0.99 हे० भूमि पर	—	रु० 1500 प्रति परिवार प्रति माह।
ख—1.00 हे० से 1.99 हे० भूमि पर	—	रु० 2000 प्रति परिवार प्रति माह।
ग—2.00 हे० से 3.99 हे० भूमि पर	—	रु० 2500 प्रति परिवार प्रति माह।
घ—4.00 हे० से ऊपर	—	रु० 3000 प्रति परिवार प्रति माह।

उपरोक्त राशि प्रभावित परिवार के मुखिया को उसकी उम्र 50 वर्ष पूर्ण होने तक अथवा 20 वर्ष तक अथवा कम्पनी के बन्द होने तक जो भी पहले हो दिया जावेगा। किन्तु उपरोक्त विशेष लाभ उस परिवार को देय नहीं होगा जिसका कोई भी एक सदस्य परियोजना के रोजगार में नियोजित है।

As
TRUE COPY

भाग-4

विवादो का निपटारा—यदि किसी प्रकरण में विस्थापित होने के संबंध में विवाद की स्थिति निर्मित होती है तो प्रभावित व्यक्ति या कम्पनी के अभ्यावेदन पर यदि एवार्ड नहीं हुआ है तो भू-अर्जन अधिकारी के द्वारा तथा एवार्ड पारित हो जाने की दशा में जिला पुनर्वास अधिकारी के द्वारा निर्णय लिया जा सकेगा। जिसमें पात्रता निर्धारित करने के लिए वर्ष 2009 का राजस्व अभिलेख एवं मतदाता सूची तथा वर्ष 2002-03 की गरीबी रेखा सर्वे सूची परिवार रजिस्टर को आधार माना जावेगा। यदि संबंधित व्यक्ति को अपेक्षित अनुतोश नहीं प्राप्त होता है तो वह कलेक्टर के समक्ष अपील अभ्यावेदन प्रस्तुत कर सकेगा, जिसका निराकरण कलेक्टर द्वारा किया जावेगा, तथा कलेक्टर द्वारा दिया निर्णय अंतिम होगा जो कंपनी को मान्य होगा।

Adm

अनुमोदित!

Sulamp
Commissioner

Rewa Division REWA

कलेक्टर
जिला-सिंगरौली (म.प्र.)

As
TRUE COPY

ANNEXURE P -

**OFFICE OF COLLECTOR AND DISTRICT
MAGISTRATE, DISTRICT SINGRAULI
(MADHYA PRADESH)**

Ref. No. 146/Land-acquisition/ 2018

Singrauli, date: 28.04.2018

To,

Sub Division Officer/ Land Acquisition Officer,
Devsar

District Singrauli (Madhya Pradesh)

Subject: With regard to submitting the
Rehabilitation and Resettlement Policy

Ref.: Letter No. 4/3/ 2018/ 1175 Rewa dated
20.03.2018 of the Commissioner

The approval of the Rehabilitation and
Resettlement Policy, 2018 has been granted by
the Commissioner Rewa Division, Rewa for the
APMDC Soliyari Coal Mine.

As
TRUE COPY

Thus a copy of the Rehabilitation and Resettlement Policy, 2018 is being enclosed herewith. Kindly ensure to take the further course of action.

Sd/-
Collector
District Singrauli (Madhya Pradesh)

Ref. No./ 147/ land acquisition/ 2018
Singrauli, dated: 28.04.2018

Copy to: -

Vice Chairman and Managing Director APMDC
Suliyari Coal Mine District Singrauli – sent for
information.

Sd/-
Collector
District Singrauli (Madhya Pradesh)

As
TRUE COPY

**OFFICE OF COMMISSIONER, REWA
DIVISION, REWA (MADHYA PRADESH)**

Ref. No. Revenue/4/3/2018/1175

Rewa, date: 20.03.2018

To,
Collector,
District Singrauli

Subject: With regard to submitting the
amended Rehabilitation and Resettlement
Policy

Ref.: - Your letter No. 63/ land - acquisition/
2018 Singrauli, dated 23.02.2018

Kindly refer to the referenced letter vide
which by making an amendment in the
Rehabilitation and Resettlement Policy of the
Soliyari Coal Mines of District Singrauli
prepared in the year 2012, in perspective of
the present scenario, the amended
Rehabilitation and Resettlement Policy is
prepared and has been sent to this office for
its approval.

As
TRUE COPY

Thus, as per your referenced letter, the Rehabilitation and Resettlement Policy, 2018 of the Suliyari Coal Mine District Singrauli has been approved by the Commissioner Rewa Division, Rewa. After approving the Rehabilitation and Resettlement Policy, 2018, it is being sent back to you in original.

Encl.: as above in original.

Sd/-
(PS Tripathi)
Dy. Commissioner (Revenue)
Rewa Division, Rewa

As
TRUE COPY

Andhra Pradesh Mineral Development
Corporation Limited, Hyderabad
Suliyari Coal Mine District – Singrauli
(Madhya Pradesh)

For the
Amended Rehabilitation and Resettlement
Policy, 2018

As
TRUE COPY

PROPOSAL

Vide the order dated 25th July 2007 of the Government of India, Department of Coal, New Delhi, the Suliyari Coal Block located in Singhrauli Tehsil of Singrauli District at present Sarai Tehsil of the State of Madhya Pradesh was allotted to the Andhra Pradesh Mineral Development Corporation Hyderabad for the coal mining. The village Jhalari, Amdad, Majhaulipath, Belwar, Sirsawah, Amrai Khoh, Dhirauli, Bajaudi, Dogri and the village - Khaua New Tola selected for the rehabilitation are being effected from this coal block. After getting the coal allotment order, this company made conducted the social financial inspection/ survey of all the effected villages from In Situ Enviro Care MP Nagar Bhopal and its report has been received. As per the social financial inspection/ survey report, the total number of the families to be displaced by this project is told to be 1341. For the rehabilitation of these displaced families, the acquiring/ allotment of the total

As
TRUE COPY

of 123.50 hectare private and government land of village Khauna New Tola is proposed.

On the basis of the Model Rehabilitation Policy 2002 of the Madhya Pradesh in relation to benefiting the rehabilitation to the displaced/ effected families of project area, Rehabilitation and Resettlement Policy was prepared by this project in the year 2012. The said policy was issued by the joint signature of the Collector District Singrauli and the Chief Project Officer, APMDC.

Due to the cancellation of the allotment of the earlier allotted coal blocks vide the order dated 24.09.2014 of the Hon'ble Supreme Court in the case of No. 120/ 2012, the Suliyari Coal Block was also effective.

Vide the order dated 29.09.2016 of the Government of India, Ministry of Coal, New Delhi, the Suliyari Coal Mines has been once again allotted to the Andhra Pradesh Mineral Development Corporation, Hyderabad for the coal mining.

As
TRUE COPY

Due to the social financial changes took place within two years of cancellation of the coal block allotment and re allotment of the coal block by the Hon'ble Supreme Court, it has become necessary to review and revise the Rehabilitation and Resettlement Policy as drafted by the Andhra Pradesh Mineral Development Corporation Limited in the year 2012. In perspective of which, keeping in view the provisions of Model Rehabilitation Policy, 2002 and National Rehabilitation And Resettlement Policy, 2007 and Transparency In Land Acquisition Rehabilitation And Resettlement Act, 2013, by making the amendment in the Rehabilitation and Resettlement Policy as drafted by the Andhra Pradesh Mineral Development Corporation Limited in the year 2012, a policy has been made/ drafted for giving the displacement benefit to the displaced/ effected families of the project.

As
TRUE COPY

Note: - Since the date of enactment of this policy, the Rehabilitation and Resettlement Policy issued by this project in the year 2012 will be null and void.

PART 1

Definitions: -

01. Company: - Company means APMDC Suliyari Coal Mine District Singrauli
02. Affected area: - Affected area means such village or area under which the private and the government lands have been selected for establishing the project, either these private lands are acquired under the provisions of the Land Acquisition Act 1894 or directly purchased from the land owners, or the Government land is allotted by the Government. In case the company acquires any portion of the land or acquires the additional area then the additional land area being by the acquisition, will be considered as

the affected area, but the area of the land which is being left from the project will not be considered as the affected area which be marked in the revenue record map and the khasra.

03. Displaced person: - Any person who has the possibility of being permanently or temporarily effected in that area from the project or is living or is running its business for its life for at least 3 years prior to the date of publication of the Notification under section 4 of the Project.

04. Displaced family: -

a. The family consisting of the displaced persons as defined in the above para 3, wherein husband, wife and minor child and other person depending on the head of the family viz. widow mother, widow sister, unmarried sister, unmarried daughter or old father mother, are involved.

As
TRUE COPY

b. Each of the minor son, unmarried daughter, unmarried sister and brother of the displaced family who has become adult on the date of issuance of the Notification under section 4 of the Land Acquisition Act. He/ she will be separately considered as a family. Widow mother and her minor children will be considered as a separate unit.

c. In case the company has purchased the land directly from the land owners and the said land has not been acquired then the date of registration of the land will be considered as the cut off date and the definition of the family for such family will be permissioned as per para 4(a) of this policy.

As
TRUE COPY

d. Such orphaned minor children of the project affected area (who does not have its father and mother) will be

considered as a separate unit for granting the benefit of rehabilitation.

05. Effected person: -

Such person who does the agricultural work on the land located in the acquired area since 03 years of the publication of the Notification under section 4 but does not live permanently or temporarily in that village.

06. Effected family: -

The family consisting of the displaced persons as defined in the above para 5, wherein husband, wife and minor child and other person depending on the head of the family viz. widow mother, widow sister, unmarried sister, unmarried daughter or old father mother, are involved.

07. Categories of the affected of the project: -

As
TRUE COPY

- (a) Such family who are living in the project area by constructing its own house in the private land or Government land and does the agricultural work for the livelihood of its family, continue since 3 years prior to the date of publication of Notification under section 4.
- (b) Such family who is farming in the agricultural field in the project affected area continue since 3 years prior to the date of publication of Notification under section 4 but is not permanently or temporarily residing over there and his/ her land be acquired in the land acquisition but some of his/ her entitled land rests even after the Acquisition.
- (c) Such family who is farming in the agricultural field in the project

affected area prior to the date of publication of Notification under section 4 but is not permanently or temporarily residing over there and his/ her entire land is acquired.

(d) Such family who living permanently in his/ her own house or rented house since three years prior to the date of publication of Notification under section 4 and is doing some small business, work or any other work for the livelihood of its family.

(e) Those farmers who are landless and by living in the village since three years prior to the date of publication of the Notification under section 4, are farming for the livelihood of its family.

(f) Those farmers who are landless and are not farming for the

livelihood of its family but are doing some other works related to the agricultural work by living in the village since three years prior to the date of publication of the Notification under section 4.

(g) Those scheduled caste or scheduled tribes who are not farming for the livelihood of its family but by forest product, his/her family are maintaining the life, by living in the village since three years prior to the date of publication of the Notification under section 4.

08. Terms of the rehabilitation grant: - In case the displaced/ effected family as classified in para 07 falls in one or more category, then he/ she will be granted the benefit of rehabilitation by considering him/ her displaced/ effected in one category ony.

As
TRUE COPY

Part - 2

(Personal benefit)

01. Rehabilitation Grant: -

a. As a rehabilitation grant, the displaced family (as on the date of vacating the house) will be granted a lump sum amount calculated at the rate of the minimum agricultural wages (MAW) as prescribed by the Government for the 300 working days.

b. Special rehabilitation grant: -

i. The landless, agricultural labour displaced family will be granted Rs. 3500/- per family per month (from the date of displacement till 03 years)

ii. The landowner of scheduled caste and scheduled tribes or other family will be granted Rs. 3500/- per displaced family per month

As
TRUE COPY

(from the date of displacement
till 03 years)

02. (A-1) - Allotment of the house/ plot -

The family displaced due to the project will be given a plot of 90 x 60 sq. ft. in the selected village Khanua New Tola towards the rehabilitation, wherein the company will execute the construction of the house. In case the displaced family does not accept the house constructed by the company then in lieu thereof, the Company will be liable to pay a sum of Rs. 5.00 lacs in lieu thereof for the construction of the house. In case any family does not desire to take the plot in the rehabilitation colony, then he/ she will be paid a sum of Rs. 2.00 lacs in lieu of the plot.

03. In case any displaced family does not want to take both the plot and the house, then he/ she will be given Rs.

As
TRUE COPY

2.00 lacs in lieu of the plot and Rs. 5.00 lacs in lieu of the house. Total Rs. 7.00 lacs will be payable.

(A-2) - Grant for the cattle shed - The Company will pay a lump sum Rs. 50,000/- (Rs. Fifty Thousand only) to each of the displaced family for constructing the cattle shed for the cattle of the displaced persons/ family.

(B) Entitlement of the plot - The concerned Tehsildar on the basis of the allotment letter of the company to the family/ person displaced in the rehabilitation colony, will issue the lease on the prescribed format. On which the displaced person will have all the right of the landlord and the transfer/ mutation will be made on the basis of the lease issued by the Tehsildar. The leased landowner will have all the right to transfer the land as per the law.

As
TRUE COPY

04. Free transportation arrangement and transport expenses – The Company will make the arrangement to transport the household things, building material, movable property, pet animal, agricultural tools, agricultural products and the family member of the displaced family free of cost. In addition, the Company will provide the financial aid of the lump sum amount of Rs. 50,000/- (Rs. Fifty Thousand only) to the head of the displaced family as a transport expenses.
05. Old age pension – The lady and gent of each of the displaced family who has attained the age of 55 years on the date of passing of the Award, be given a sum of Rs. 2000/- (Rs. Two thousand only) per month.
06. Education and scholarship - The company will construct a school building at the range of higher secondary in the

As
TRUE COPY

village Khanua, New Tola with all the facility along with the playground for the study of the children of each of the family to be displaced from the project area. The students studying in this school from class 01 to class 12 will be provided the education free of cost and each of the children of the displaced/ affected family will be given the books, writing material, arrangement of the school uniform by the company, free of cost. The Company will provide the following scholarship per month to the students studying in the school to encourage the students: -

Class	Boy	Girl
01 to 12	500	600

The boy/ girl students of class 10th and 12th passing with the first class will be given a sum of Rs. 50,000/- (Rs. Fifty thousand only).

07. Medical facility: -

As
TRUE COPY

The Company will construct a full facility hospital in the rehabilitated village Khanua New Tola in which the facility of maternity house, pathology lab, emergency room, out-door patient room, dispensary, record room, office and waiting room, drinking water, etc. would be there. In this hospital, the members of the displaced/ effected family due to the project will be given the medical facility free of cost.

08. Collection allowance of Mahua and Tendu Leaves: -

On the basis of the application submitted by the head of the family displaced from to the project area who was spending the live by collecting the Mahua or Tendu Leaves, it will be verified and in the case of finding the said application as correct, he/ she will be given the lump sum amount calculated at the rate of the minimum

agricultural wage as prescribed by the Government for minimum 500 working days which will not be less than Rs. 50,000/- (Rs. Fifty thousand only).

09. Job, training and scholarship to the displaced family: -

a. At least one family member of each of the family displaced from the project will be given the priority in providing the employment/ job in the project as per the eligibility in accordance to the Model Rehabilitation Policy, 2002. The illiterate displaced person will be given the priority in providing the employment in the unskilled labour in the construction works in the project area. For the employment in the project, the displaced person will register its name with the project representatives. In this work, the assistance of the Sarpanch of the

As
TRUE COPY

concerned Gram Panchayat will be desired/ expected.

b. Training to the displaced: - The company will organize the free of cost industrial and computer training from the recognized institutes for the persons displaced from the project and the trained persons will be ensured by the company to the get the employment.

Scholarship - During the course of the training, any one member of the displaced family under training will be provided the scholarship of Rs. 1000/- per month as per the eligibility.

c. Self-employment: - The training regarding the skilled development will be organized by the company to develop the eligibility of establishing the self-employment for the displaced persons.

As
TRUE COPY

10. Definition of the employment: -

- The employment means by issuing the direct appointment order of any displaced person by company in its project, by giving the regular monthly salary, the regular deduction is made just like the regular employees. This employment will be as per the rules of the company, wherein provident fund, gratuity and other allowances will be given/ provided.
- Any person will be taken into the employment work through the cooperative committee or through any personal contract.
- In case the company does not provide the service to at least one member of the displaced family member or he/she himself/ herself does not want to do the service then the company will provide a lump sum amount of Rs. 5.00 (Rs. Five lacs only) towards the

As
TRUE COPY

grant amount to one of member of the said family for the self-employment.

- The vehicles purchased by the displaced persons will be given the priority in engaging the same in the work of the company as per the requirement.
- The shops constructed in the resettled village will be allotted to the displaced families free of cost. For this purpose, 90 percent shops will be reserved. The said reservation will be made primarily for the shops of general store, medicine, milk, bread, laundry, vegetable, fruits, etc. Out of these shops, one of the shop will be reserved for the shop of the proper value. The priority sequence of the allotment of the shop will be as under: -

As
TRUE COPY

1. The self-assisting group operated by woman (for all the categories)
2. Physically challenged person (for all the categories)
3. Person belonging to Scheduled Caste
4. Person belonging to Scheduled Tribes
5. Person belonging to other backward classes
6. The member of the family run by the woman head of family
Person belonging to
7. Person of the multi displacement Person belonging to
8. General category person

But in case the applications of the various persons of the prescribed categories as mentioned in the aforesaid 01 to 08, eligible for the allotment, are received for

As
TRUE COPY

obtaining the shop then in such circumstances, the person of the said category will be eligible to get the shop as per the lottery system accordingly to the availability of the shop.

11. Unemployment allowance: -

At least one family member of each of the families being displaced due to the project will be given the subsistence allowance at the rate of the minimum agricultural wage (MAW) minimum to Rs. 7000/- per month for his/ her livelihood provided that he/ she does not get the employment by the company within 3 years of the award date. In case the head of the family is a woman then she would also be eligible to get the subsistence allowance but this unemployment allowance will be payable for a period of 3 years from the date of the displacement provided that any one adult member of that family be

not given the lump sum amount of Rs. 5.00 lacs by the company for the self-employment.

12. Constitution of the labour contract committees: -

The members of the family displaced from the project will constitute the labour contract committees. The members of these committees will be given the priority in the construction or any other work executed by the project. All the proceedings relating to such self-employment committee and groups will be made by the company. The registration of these committees will be made by the Sub Registration, Cooperative Committees.

A tripartite agreement will be executed in between the District Administration Company and the registered labor committee, on the basis of which such

As
TRUE COPY

committee will be given the work in the project.

13. Rebate in the stamp and registration fee: -

In case the persons effected/ displaced by the project purchase the agricultural land after being displaced, then for encouraging the displaced families to purchase the agricultural land under section 29 (3) of the Model Rehabilitation Policy, 2002, the stamp and registration fee of the land purchased equal to the area affected by the acquisition/ acquiring will be paid by the Company. From this work, the persons effected from the project can properly use the received compensation and the field of the agricultural employment will be encouraged.

Part 3

As
TRUE COPY

Rehabilitation Colony and the facilities**therein**

01. The following facilities relating to the building prepared for the rehabilitation in the selected village Khanua New Tola, will be provided to the displaced persons/ families: -

a. School building: - The Company will construct the full facility school building at the higher secondary level for the free education to the children of the displaced persons/ families in the rehabilitated colony. The students studying in this school will be provided the arrangement of playground along with the sports equipment. The students of class 12th will be provided the laptop or computer. A sum of Rs. 25,000/- (Rs. Twenty five thousand only) fund will be given to the library which can be

As
TRUE COPY

used by the Principle of the school in purchasing the books.

b. Primary health centre: - The company will construct the hospital with full facility for the free treatment of the person and his family members displaced in the rehabilitated colony.

c. Community Hall - A community hall will be constructed in the rehabilitated colony. The said hall will contain an office room, one library and one store room.

d. Haat market complex: - The land admeasuring 5000 sq. meter will be reserved for the weekly market in the rehabilitated colony campus for making the easier life of the displaced person regarding its necessary daily routine things. In the weekly market, the light, platform, tin shed, arrangement of drinking water, parking and toilet will be arranged.

e. Public playground: - The land measuring 10000 sq. mtr./ one hectare will be secured for the playground in the rehabilitated colony for playing the children of the displaced persons/ families. The development and the maintenance/ repairing work of the playground will be made by the Company. The stadium will be constructed wherein the sitting stair will be made and the pavilion will be made in all directions. There will be an arrangement of toilet and RO. A fund of Rs. 10,000/- per year will be provided for the sports in the school.

f. Arrangement of the pure drinking water: - For making the arrangement of drinking water to the displaced persons/ families, the water supply will be ensured from the pipe line by making the overhead tank of the

As
TRUE COPY

water. In case this plan does not success then a hand pump will arrangement for each of the 20 families.

g. Shop at the proper cost: - A shop of the proper cost will be established for making easier the arrangement of food at the Government rate to the displaced persons/ families.

h. Anganwadi centre: - An anganwadi centre will be established in the rehabilitated colony for making the easier arrangement of the nutritious foods to the children unmarried girls and pregnant ladies of the displaced families.

i. Establishment of the temple/ mosque/ church: - As per the suggestion of the Gram Sabha of the rehabilitated colony, the temple/ mosque/ church will be constructed as per the

requirement for the arrangement of worship, etc.

j. Road: - For the facility of commute to the displaced persons, a 12 meter broad road will be constructed for connecting the rehabilitating colony with the main road and 09 meter broad road will be constructed inside the colony. Simultaneously, a drain will also be constructed at the corner of the road for the water exit.

k. Street light: - For the facility of the community having light for the displaced persons, the internal and the outer roads will be provided the facility of the street light.

l. Pakki drains for the water flow: - The pakki drains will be constructed at the corner of the road for the water flow/ exist of the residential houses constructed in the rehabilitated colony, which will be connected to the

flowing drain in the village Khanua New Tola. The drainage system will be connected with the water treatment plant.

m. Burial sites/ graveyard: - As per the permission/ consent of the Gram Sabha, the burial site/ graveyard having road will be constructed outside the border of the colony campus for the use of the displaced persons/ families.

Note: - All the facilities and road panchayat bhawan, etc. of the established rehabilitated village made by the project will be the property of the Gram Panchayat.

02. Special package: - The person effected from the project who is continuously farming in the acquired field/ area since 03 years prior to the publication of the Notification under section 4 and his personal land has been acquired but he

As
TRUE COPY

is not residing by constructing the house in the said village, who has been found proved from the Revenue Record of the year 2009, then he/ she will be given the additional compensation amount as a special package by the company, as under: -

A.	On the land 0.01 to 0.99 hectare	Rs. 1500/- per family per month
B.	On the land 1.00 to 1.99 hectare	Rs. 2000/- per family per month
C.	On the land 2.00 to 3.99 hectare	Rs. 2500/- per family per month
D.	On the land 4.00 to above	Rs. 3000/- per family per month

The aforesaid amount will be given to the head of the affected family on

As
TRUE COPY

completion of 50 years of age or 20 years or on the closure of the company, whichever is earlier. The aforesaid special benefit/ grant will not be given to that family whose any one member of the family is not engaged in the employment of the project.

PART - 4

Settlement of the disputes: -

In case there is any disputes in relation to the displacement in any case and the case is not awarded on the representation of the effected person or the company and in the case of passing of the award by the land acquisition officer, then the District Rehabilitation Officer can take the decision. The revenue record for the year 2009 and the voting list and the poverty line survey list, family register of the year 2002 - 2003 will be considered as the base for the determination of its eligibility. In case the concerned person does not get the desired relief then he/ she can file its

As
TRUE COPY

representation before the Collector and it will be sorted out/ disposed of by the Collector and the judgment pronounced/ decision taken by the Collector will be final which will be accepted by the Company.

Sd/-
Collector
District Singrauli
(Madhpra Pradesh)

Approved by:
Sd/-
Commissioner
Rewa Division, Rewa

(TRUE TRANSLATED COPY)

As
TRUE COPY

**STATEMENT SHOWING DISBURSEMENT OF COMPENSATION FOR PRIVATE LAND IN
RESPECT OF SULIYARI COAL MINE**

S.NO	Name of the village	Total Area	Total Award Amount	Area of the Land Compensation Paid	Amount of Compensation Paid	Area if Land which Compensation has to be Paid	Amount of Compensation to be paid	Remark
1	Khanua Naya Tola	66.26	321750100	62.432	303163736	3.828	18586364	
2	Dongari	47.50	593226239	46.465	580299713	1.035	12926526	
3	Jhalari	356.55	3491705679	336.326	3293647459	20.224	198058220	
4	Aamdand	40.04	450081688	39.058	439044018	0.982	11037670	
5	Manjhauli Path	113.81	1157427973	50.076	1074924646	63.734	82503327	
6	Belwar	85.92	932148737	85.511	927712679	0.409	4436058	
7	Sirsawah	29.15	192909621	28.957	191632534	0.193	1277087	
8	Bajaudi	0.25	819244	0.25	819244	0.000	0	FINAL
9	Amaraiikhoh	2.72	28887564	2.72	28887564	0.000	0	FINAL
	Total	742.20	7168956845	651.796	6840131593	90.404	328825252	
	ADMIN CHARGES	TOTAL AMOUNT ALONG WITH ADM CHARGES	AMOUNT DIPOSITED BY THE COMPANY	BALANCE AMOUNT TO BE DEPOSITED BY THE COMPANY AGAINST AWARD AMOUNT	TOTAL DISTRIBUTED AWARD AMOUNT	BALANCE AMOUNT FOR DISTRIBUTION	BALANCE AGAINST DEPOSITED AMOUNT	
	358447842	7527404687	7527404687	0	6840131593	328825252		

As
TRUE COPY

ANNEXURE-R18

(Andhra Pradesh Mineral Development Corporation Ltd. (Suliyari Coal Mine)Details about Project Displaced Family

Sr.No	Village Name	Approved Total Pdfs	Plot Allotment	Pdf Employment	Unemployment Grant (Bhatta Per Month) @ Rs 7000/-	Old age Pension Per Month @ Rs 2000/-	Shifting Details	1st Instalment			2nd Instalment		
								Cash in lieu of Plot @ Rs 2.00 Lacs	Cash in lieu of House		Cash in lieu of Employment @ 5.00 Lacs	Tendupatta @ Rs. 50000/-	Cattleshed, R&R Grant & Transpotatioan charges
									1st Instalment @ Rs 2.00 Lacs	2nd Instalment @ Rs 3.00 Lacs			
1	Khanua naya tola	44	37	7	17	8	44	7	44	44	10	13	44
2	Jhalari	795	650	35	488	162	0	0	676	78	46	0	0
3	Belwar	167	60	15	106	31	0	0	0	0	9	0	0
4	Majhailipath	301	90	27	208	48	4	0	89	0	5	0	0
5	Aamdand	73	0	6	50	12	0	0	0	0	0	0	0
6	Sirswah	26	0	4	13	6	0	0	0	0	0	0	0
7	Dongari	170	150	34	87	28	105	27	167	133	11	0	59
8	Dhirauli	9	0	0	0	0	0	0	0	0	0	0	0
9	Bajaudi	1	0	0	0	0	0	0	0	0	0	0	0
10	Amaraikhoh	13	0	0	0	0	0	0	0	0	0	0	0
		1599	987	128	969	295	153	34	976	255	81	13	103

As
TRUE COPY

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 315/2022

Saurabh Dev Pandey

APPELLANT

VERSUS

State of MP & ORS

RESPONDENT(S)

VAKALATNAMA

KNOW ALL to whom these presents shall come that I Mr. **V.G. VENKATA REDDY, S/o V.G. SUBBA REDDY**, authorized representative of the **Respondent** i.e Andhra Pradesh Mineral Development Corporation Limited (APMDCL) do hereby appoint "**MR. MAHESH AGARWAL, MR. RISHI AGARWALA OF AGARWAL LAW ASSOCIATES** having its address at **19, BABAR ROAD, NEAR BENGALI MARKET, NEW DELHI - 110001**" hereinafter called the Advocate to be My/our Advocate's in the above noted case and authorize him:

To act, appear and plead in the above noted case in this court in any other court in which the same may be tried or heard and also in the appellate courts.

To sign, file, verify and present pleading, applications, appeals, cross-objections or petitions for execution, review, revision, withdrawal, compromise or other petition, replies, objections affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf.

And I/we undersigned do hereby agree to ratify and confirm acts done by the advocate or his substitute in the matter my/our own acts as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our authorized agent would appear in the court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same.

IN WITNESS WHERE OF I/we do
and by me/us this 05
understand

these presents of which have been

ACCEPTED:

(MAHESH AGARWAL) (RISHI AGRA)

Advocates,
Agarwal Law Associates,
34, Babar Lane, First Floor,
Bengali Market, New Delhi,
PH: 01142200000

Email: mail@aglaw.in

WALA)

₹5
NCT OF DELHI COURT FEE
PLC:TS53772L2:04P
05-DEC-2022

CLIENT

V.G.VENKATA REDDY
Vice-Chairman & Managing Director
A.P.Mineral Development Corp.Ltd.
Corporate Office: # 294/1D, 100 Feet Road,
(Tadigadapa to Enikepadu Road)
Kanuru, Vijayawada-521 137.

